

‘Prof’s rights seem to have been violated’: NHRC issues notice to Haryana DGP

NHRC on Wednesday issued a notice to Haryana director general of police, asking for a detailed report within one week on Ali Khan Mahmudabad’s arrest and remand to custody. The commission said it had taken “suo motu cognisance” of a media report on the professor’s arrest for his allegedly offensive posts related to Operation Sindoor. NHRC noted that the media report discloses “prima facie, that the human rights and liberty of the professor had been violated”. TNN

Ashoka varsity prof's arrest: DGP asked to submit report in a week

Rights body takes suo motu cognisance of case

UJWAL JALALI
TRIBUNE NEWS SERVICE

NEW DELHI, MAY 21

The National Human Rights Commission (NHRC) has sought a detailed report from the Haryana DGP regarding the arrest of Ashoka University Professor Ali Khan Mahmudabad, even as the Supreme Court granted him interim bail. The commission said it had taken a suo motu cognisance of the arrest over his social media posts concerning Operation Sindoor.

Seeking a detailed report within a week, it stated that, prima facie, as per media reports, the professor's human rights and liberty appear to have been violated. Mahmudabad, Associate Professor and head of the political science department of the



Professor Ali Khan Mahmudabad being escorted by the police after his arrest in Sonapat. PTI FILE

university, was arrested by the Haryana Police under multiple sections of the IPC for an Instagram post, in which he critiqued what he described as selective praise by right-wing commentators.

"I am very happy to see so many right-wing commentators applauding Colonel Sophia Qureishi but perhaps they could also equally loudly demand that the victims of mob lynchings, arbitrary bull-

dozing and others who are victims of the BJP's hate mongering be protected as Indian citizens. The optics of two women soldiers presenting their findings is important but optics must translate to reality on the ground otherwise it's just hypocrisy," he had posted.

Although his post included praise for the Indian armed forces, the Haryana State Commission for Women found it objectionable and summoned him to explain his remarks. However, after he skipped the summons, the women panel chairperson lodged a formal complaint, following which he was arrested. The professor then approached the Supreme Court, which granted him interim bail, but refused to stay the investigation against him.



Fill top position in state disability panel, improve Asha Kiran, says NHRC

ASHISH SRIVASTAVA @ New Delhi

THE National Human Rights Commission (NHRC) has directed the Delhi Chief Secretary to speed up appointment of the State Commissioner for Persons with Disabilities (SCPD), a post that has been lying vacant for over a year. The panel has asked the top bureaucrat to submit an action taken report by July 11.

In its communication, the Commission also called for urgent action to address the severe shortage of healthcare staff at the Asha Kiran shelter home, which came under scrutiny last year after 28 inmates died within a month.

The directive comes after a complaint from a member of the NHRC's Core Group on Disability – Dr Satendra Singh – who is also part of the advisory committee assisting the Delhi SCPD.

The complaint raised grave concerns over neglect of the rights and welfare of people with disabilities in the capital. Dr Singh highlighted the non-functioning of District Level Committees, absence of meetings of State Advisory Board on disability, and lack of policy implementation for individuals with high support needs.

The NHRC took cognisance of the matter on October 8, 2024, and asked the government to submit an action taken report within four weeks. In response, the Social Welfare Department submitted a report in February 2025, stating that the recruitment process for the SCPD was initiated on October 30, 2024 while the department secretary has been given interim charge of the position. The NHRC noted that while some progress has been made since its intervention, a response was triggered only after the panel took notice.

'Asha Kiran staff being recruited'

The Delhi govt report stated that steps are being taken to recruit staff for Asha Kiran, and a proposal to hire workers on outsourced basis has been submitted to address the urgent lack of health workers. However, key posts including that of the Superintendent remain unfilled

Cabinet nod to aid disabled

A Cabinet note for a financial aid scheme for people with disabilities requiring high support was approved in October 2024.



NHRC takes cognisance of Mahmudabad's arrest

NEW DELHI: The National Human Rights Commission (NHRC) on Wednesday took suo motu cognisance of the arrest and custody remand of Ashoka University professor Ali Khan Mahmudabad, citing potential violations of his "human rights and liberty".

"The Commission has noted that the [media] report... discloses, prima facie, that the human rights and liberty of the said Professor have been vio-



Ali Khan Mahmudabad

lated," NHRC said in a statement. NHRC issued a notice to Haryana DGP, calling for a detailed report in the matter within a week." **HTC**

NHRC takes suo motu cognisance of Ashoka University professor's arrest

STATESMAN NEWS SERVICE

NEW DELHI, 21 MAY

The National Human Rights Commission (NHRC) took suo motu cognisance on Wednesday of a media report regarding the arrest and custodial remand of Ashoka University Professor Ali Khan Mahmudabad in connection with his alleged comment on 'Operation Sindoor.'

The NHRC issued a notice to the Director General of Police, Haryana calling for a detailed report in the matter within one week.

Mahmudabad is an associate professor and head of the Political Science Department at Ashoka University. He was arrested earlier this week for a social media post about India's 'Operation Sin-

door,' which targeted nine terrorist sites in Pakistan and Pakistan-occupied Jammu & Kashmir.

"The Commission has noted that the report, which contains a gist of the allegations on the basis of which he has been arrested, discloses, prima facie, that the human rights and liberty of the said professor have been violated. Therefore, it has deemed it to be a fit case for taking suo motu cognisance of the reported incident," said the NHRC in a statement.

Earlier, the Supreme Court granted interim bail to Mahmudabad in the Haryana Police FIR over his social media posts about 'Operation Sindoor.' He was arrested on May 18 and has been in custody since.

A bench of Justices Surya Kant and N. Kotiswar Singh refused to stay the two FIRs registered by Haryana Police against him, saying he has not made out any case for a stay on investigation. However, the bench released him on interim bail.

"We direct the petitioner to be released on interim bail subject to the furnishing of bail bonds to the satisfaction of the CJM Sonapat," ordered the bench while imposing certain conditions on his release.

The apex court has restrained the associate professor from making any further online posts or speeches on the issue or speech related to this matter. No article or online posts are to be made, nor will any speech be deliv-

ered on the subject matter of the case.

Furthermore, he has been restrained from making any comments on the terrorist attack on Indian soil or the counter-response that was given back to Pakistan by India.

Moreover, the bench has also asked him to surrender his passport. It also ordered the constitution of a Special Investigation Team (SIT) within 24 hours to probe the matter. The top court directed that the SIT be comprised of senior IPS officers who do not belong to Haryana or Delhi, and one officer of the SIT should be a woman. The SIT should be headed by an Inspector General rank, and the other two members must be of SP rank.

{ DIRECTS HRY POLICE TO FORM SIT }

SC grants interim bail to Ashoka varsity prof

Sunil Rahar & Ayesha Arvind

letters@hindustantimes.com

ROHTAK/ NEW DELHI: The Supreme Court on Wednesday granted interim bail to Ashoka University associate professor Ali Khan Mahmudabad, arrested by the Haryana police for his social media posts on Operation Sindoor — India's military response to the April 22 Pahalgam terror attack. The court, however, refused to stay the investigation against him.

A bench of justices Surya Kant and N Kotiswar Singh directed the Haryana police chief to constitute a three-member special investigation team (SIT) headed by an inspector general (IG) rank officer, also including a superintendent (SP) rank woman officer, within 24 hours to investigate the case, particularly the academicians' "intent" behind his social media posts that led to two FIRs against him.

His lawyer Kapil Balyan said Mahmudabad's team is likely to get the interim bail orders by Wednesday evening and the professor would be released on Thursday.

The bench clarified the bail was being granted to "facilitate" the investigation. It directed Mahmudabad to furnish a single bail bond for both FIRs registered against him and submit his passport before the chief judicial magistrate, Sonapat.

The court further directed



Ali Khan Mahmudabad

the assistant professor to not make any public comments, social media posts, or write articles expressing his opinion on the recent India-Pakistan conflict and the recent terror attack.

The bench, which examined the online posts by the professor head of the political science department at the Sonapat-based private university, questioned the timing of the said Facebook posts at a time when the country was witnessing "charged emotions".

It also questioned his choice of words, saying one of his posts contained "double meanings", while suggesting that its intent should be analysed by someone with "deep knowledge and understanding" of such "academic" language.

Mahmudabad's conduct, the court said, constituted what was termed "dog whistling" in law. Senior advocate Kapil Sibal, representing the professor, argued that there was no criminal intent behind the post, even if the timing of its publication

could be questioned.

The court added it was unable to find any statement made in Mahmudabad's posts that disparaged women or the two Indian army women officers.

"...His words have double meaning. Perhaps, someone with deep knowledge of such words can analyse his intent," the court said, asking additional solicitor general (ASG) SV Raju, the counsel for the state, "to show where was a statement where he (Mahmudabad) attempted either directly or indirectly to even remotely insult or disparage women and women officers of the Indian Army?"

Rights violated: NHRC takes cognisance of prof's arrest

The National Human Rights Commission (NHRC) on Wednesday took suo motu cognisance of the arrest and custody remand of Ashoka University professor Ali Khan Mahmudabad, citing potential violations of his "human rights and liberty".

"The Commission has noted that the [media] report... discloses, prima facie, that the human rights and liberty of the said Professor have been violated," NHRC said in a statement.

The commission issued a notice to Haryana DGP, calling for a detailed report in the matter within a week.



अशोका यूनिवर्सिटी के प्रोफेसर मामले में एनएचआरसी ने हरियाणा के पुलिस प्रमुख को नोटिस जारी किया

नई दिल्ली, (भाषा)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बुधवार को कहा कि उसने अशोका यूनिवर्सिटी के एक एसोसिएट प्रोफेसर की गिरफ्तारी और उन्हें हिरासत में भेजे जाने के मामले में हरियाणा के पुलिस प्रमुख को नोटिस जारी किया है तथा एक सप्ताह के भीतर रिपोर्ट मांगी है। एनएचआरसी ने एक बयान में कहा कि उसने इस गिरफ्तारी से संबंधित खबर का स्वतः संज्ञान लिया है। आयोग ने कहा कि खबर में उन आरोपों का सार है जिनके आधार पर उन्हें गिरफ्तार किया गया है और यह खबर प्रथम दृष्टया खुलासा करती है कि उक्त प्रोफेसर के मानवाधिकारों और स्वतंत्रता का उल्लंघन किया गया है। अशोका यूनिवर्सिटी के राजनीति विज्ञान विभाग के प्रमुख अली खान महमूदाबाद के वकील और पुलिस ने पहले बताया था कि ऑपरेशन सिंदूर के बारे में सोशल मीडिया पर पोस्ट कर संप्रभुता और अखंडता को खतरे में डालने समेत कड़े आरोपों में दो प्राथमिकियां दर्ज किये जाने के बाद रविवार को खान को गिरफ्तार कर लिया गया।



NATIONAL HUMAN
RIGHTS COMMISSION

कड़ी नसीहत के साथ प्रोफेसर अली को सुप्रीम कोर्ट से जमानत

अशोक यूनिवर्सिटी के प्रोफेसर के खिलाफ जांच पर रोक लगाने से इन्कार, एसआइटी करेगी जांच

नई दिल्ली, प्रेटर : सुप्रीम कोर्ट ने बुधवार को अशोक विश्वविद्यालय के प्रोफेसर अली खान महमूदाबाद को अंतरिम जमानत दे दी, लेकिन उनके खिलाफ जांच पर रोक लगाने से इन्कार कर दिया। आपरेशन सिंदूर पर विवादास्पद पोस्ट करने के लिए प्रोफेसर अली को गिरफ्तार किया गया था। शीर्ष अदालत ने कहा कि हालांकि सभी को अभिव्यक्ति की स्वतंत्रता का अधिकार है, लेकिन प्रोफेसर अली की टिप्पणी डाग बिसालिंग (समूह विशेष को सांकेतिक रूप से उकसाने वाला संदेश) जैसी प्रतीत होती है। प्रोफेसर अली सोनीपत स्थित अशोक विश्वविद्यालय में राजनीति विज्ञान विभाग के प्रमुख हैं।

जस्टिस सूर्यकांत और एन कोटिश्वर सिंह की पीठ ने हरियाणा के पुलिस महानिदेशक को मामले की जांच के लिए 24 घंटे के भीतर तीन सदस्यीय विशेष जांच दल (एसआइटी) गठित करने का निर्देश दिया। एसआइटी की अध्यक्षता महानिरीक्षक (आइजी) रैंक के अधिकारी करेंगे, जिसमें पुलिस

- शीर्ष अदालत ने कहा, प्रोफेसर की टिप्पणी समूह विशेष को उकसाने वाली प्रतीत होती है
- आपरेशन सिंदूर पर विवादास्पद पोस्ट करने के लिए प्रोफेसर को गिरफ्तार किया गया था



अशोक यूनिवर्सिटी के प्रोफेसर अली

अधीक्षक (एसपी) रैंक की एक महिला अधिकारी भी शामिल होंगी।

शीर्ष अदालत ने कहा कि याचिकाकर्ता को आगे की जांच में मदद के लिए अंतरिम जमानत दी गई है और प्रोफेसर अली को अपना पासपोर्ट जमा करने का निर्देश दिया। पीठ ने प्रोफेसर की पोस्ट में शब्दों के चयन पर सवाल उठाते हुए कहा कि उनका इस्तेमाल जानबूझकर दूसरों को अपमानित करने, नीचा दिखाने या उन्हें असहज करने के लिए किया गया था। प्रोफेसर के पास शब्दों की कमी नहीं हो सकती। वह बिना दूसरों को चोट पहुंचाए सरल भाषा में वही भावनाएं व्यक्त कर सकते थे।

प्रोफेसर अली के वकील कपिल सिब्बल ने तर्क दिया कि प्रोफेसर की

टिप्पणी में कोई अपराधिक इरादा नहीं था। उन्होंने कहा, पोस्ट का अंत "जय हिंद" से हुआ है, जो इसकी देशभक्ति की प्रकृति को दर्शाता है। राहत की मांग करते हुए सिब्बल ने कहा कि प्रोफेसर न्यायिक हिरासत में हैं और उनकी पत्नी नौ महीने की गर्भवती है। यह ऐसी टिप्पणियां करने का उचित अवसर नहीं है, लेकिन इन टिप्पणियों को इस तरह देखा जाना चाहिए कि उनमें कोई अपराध वाली बात नहीं है।

एनएचआरसी ने हरियाणा पुलिस प्रमुख को भेजा नोटिस: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बुधवार को कहा कि उसने प्रोफेसर अली की गिरफ्तारी पर स्वतः संज्ञान लेते हुए हरियाणा पुलिस प्रमुख को नोटिस

हर कोई बोलने और अभिव्यक्ति के मौलिक अधिकार के बारे में बात कर रहा है। यह अधिकार निरपेक्ष नहीं है...मानो देश पिछले 75 वर्षों से अधिकारों का वितरण कर रहा हो। प्रोफेसर अली की कुछ बातें हालांकि राष्ट्र के लिए अपमानजनक नहीं थीं, लेकिन जैसे ही उन्होंने अपनी राय देनी शुरू की, उनके शब्द दोहरे अर्थ वाले और सांप्रदायिक हो गए। -सुप्रीम कोर्ट

जारी किया है। आयोग ने हरियाणा पुलिस से एक सप्ताह में रिपोर्ट मांगी है। एनएचआरसी ने एक बयान में कहा कि मीडिया रिपोर्ट से प्रथम दृष्टया पता चलता है कि प्रोफेसर के मानवाधिकार और स्वतंत्रता का उल्लंघन किया गया है।

भाजपा ने कहा-अभिव्यक्ति की स्वतंत्रता जिम्मेदारी के साथ आती है: भाजपा ने कहा कि सुप्रीम कोर्ट की टिप्पणियां याद दिलाती हैं कि अभिव्यक्ति की स्वतंत्रता जिम्मेदारी के साथ आती है। भाजपा आइटी विभाग के प्रमुख अमित मालवीय ने एक्स पर लिखा, सुप्रीम कोर्ट ने प्रोफेसर अली खान महमूदाबाद को

अंतरिम जमानत दी, लेकिन गंभीर

चिंताएं जताईं।

जेल नहीं पहुंचा आदेश, आज हो सकती है रिहाई : सोनीपत संवाददाता के अनुसार, बुधवार शाम तक सुप्रीम कोर्ट का आदेश जेल नहीं पहुंचने के कारण प्रोफेसर की रिहाई नहीं हो सकी। गुरुवार को आदेश पहुंचने के बाद ही रिहाई हो सकेगी। स्वजन ने उनका मूल पासपोर्ट बुधवार दोपहर में ही राई थाने में जमा करा दिया था। कोर्ट ने पासपोर्ट जमा करवाने के लिए बुधवार शाम पांच बजे तक का समय दिया था।

कड़ी नसीहत के साथ महमूदाबाद को सुप्रीम कोर्ट से जमानत, एसआइटी करेगी जांच

नई दिल्ली, प्रेटर : सुप्रीम कोर्ट ने बुधवार को अशोक विश्वविद्यालय के प्रोफेसर अली खान महमूदाबाद को अंतरिम जमानत दे दी, लेकिन उनके खिलाफ जांच पर रोक लगाने से इन्कार कर दिया। आपरेशन सिंदूर पर विवादस्पद पोस्ट करने के लिए महमूदाबाद को गिरफ्तार किया गया था। शीर्ष अदालत ने कहा कि हालांकि सभी को अभिव्यक्ति की स्वतंत्रता का अधिकार है, लेकिन महमूदाबाद की टिप्पणी डाग विसलिंग (समूह विशेष को सांकेतिक रूप से उकसाने वाला संदेश) जैसी प्रतीत होती है। महमूदाबाद सोनीपत स्थित अशोक विश्वविद्यालय में राजनीति विज्ञान विभाग के प्रमुख हैं।

जस्टिस सूर्यकांत और एन कोटिश्वर सिंह की पीठ ने हरियाणा के पुलिस महानिदेशक को मामले की जांच के लिए 24 घंटे के भीतर तीन सदस्यीय विशेष जांच दल (एसआइटी) गठित करने का निर्देश दिया। एसआइटी की अध्यक्षता आइजी रैंक के अधिकारी करेंगे, जिसमें पुलिस अधीक्षक (एसपी) रैंक की एक महिला अधिकारी भी शामिल होंगी।

शीर्ष अदालत ने कहा कि याचिकाकर्ता को आगे की जांच में मदद के लिए अंतरिम जमानत दी गई है और महमूदाबाद को अपना पासपोर्ट जमा करने का निर्देश दिया। पीठ ने प्रोफेसर की पोस्ट में शब्दों के चयन पर सवाल उठाते हुए कहा कि उनका इस्तेमाल जानबूझकर दूसरों को अपमानित करने, नीचा दिखाने या उन्हें असहज करने के लिए किया गया था। प्रोफेसर के पास शब्दों की कमी नहीं हो सकती। वह बिना दूसरों को चोट

अशोक विवि के प्रोफेसर के खिलाफ जांच पर रोक लगाने से इन्कार

प्रोफेसर की पोस्ट को सांकेतिक रूप से उकसाने वाला संदेश करार दिया



हर कोई बोलने और अभिव्यक्ति के मौलिक अधिकार के बारे में बात कर रहा है। यह अधिकार निरपेक्ष नहीं है...मानो देश पिछले 75 वर्षों से अधिकारों का वितरण कर रहा हो। महमूदाबाद की कुछ बातें हालांकि राष्ट्र के लिए अपमानजनक नहीं थीं, लेकिन जैसे ही उन्होंने अपनी राय देनी शुरू की, उनके शब्द दोहरे अर्थ वाले और सांप्रदायिक हो गए। - सुप्रीम कोर्ट

पहुंचाए सरल भाषा में वही भावनाएं व्यक्त कर सकते थे।

महमूदाबाद के वकील कपिल सिब्बल ने तर्क दिया कि प्रोफेसर की टिप्पणी में कोई आपराधिक इरादा नहीं था। उन्होंने कहा, पोस्ट का अंत 'जय हिंद' से हुआ है, जो इसकी देशभक्ति की प्रकृति को दर्शाता है। राहत की मांग करते हुए सिब्बल ने कहा कि प्रोफेसर न्यायिक हिरासत में हैं और उनकी पत्नी नौ महीने

की गर्भवती है। यह ऐसी टिप्पणियां करने का उचित अवसर नहीं है, लेकिन इन टिप्पणियों को इस तरह देखा जाना चाहिए कि उनमें कोई अपराध वाली बात नहीं है।

एनएचआरसी ने हरियाणा पुलिस प्रमुख को भेजा नोटिस : राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बुधवार को कहा कि उसने महमूदाबाद की गिरफ्तारी पर स्वतः संज्ञान लेते हुए हरियाणा पुलिस प्रमुख को नोटिस जारी किया है। आयोग ने हरियाणा पुलिस से एक सप्ताह के भीतर रिपोर्ट मांगी है।

भाजपा ने कहा-अभिव्यक्ति की स्वतंत्रता जिम्मेदारी के साथ आती है : भाजपा ने कहा कि सुप्रीम कोर्ट की टिप्पणियां याद दिलाती हैं कि अभिव्यक्ति की स्वतंत्रता जिम्मेदारी के साथ आती है। भाजपा आइटी विभाग के प्रमुख अमित मालवीय ने एक्स पर लिखा, सुप्रीम कोर्ट ने प्रोफेसर अली खान महमूदाबाद को अंतरिम जमानत दी, लेकिन गंभीर चिंताएं जताईं। यह सिर्फ एक व्यक्ति के बारे में नहीं है। हमें संवाद के लिए खड़े होना चाहिए, लेकिन गरिमा के लिए भी।

जेल नहीं पहुंचा आदेश, आज हो सकती है रिहाई : सोनीपत संवाददाता के अनुसार, बुधवार शाम तक सुप्रीम कोर्ट का आदेश जेल नहीं पहुंचने के कारण महमूदाबाद की रिहाई नहीं हो सकी। अब गुरुवार को आदेश पहुंचने के बाद ही रिहाई हो सकेगी। स्वजन ने उनका मूल पासपोर्ट बुधवार दोपहर में ही राई थाने में जमा करा दिया था। सोनीपत की अदालत ने पासपोर्ट जमा करवाने के लिए बुधवार शाम पांच बजे तक का समय दिया था।

हरियाणा

प्रो. खान को अंतरिम बेल, जांच एसआईटी को सौंपी

भास्कर न्यूज | नई दिल्ली

सुप्रीम कोर्ट ने 'ऑपरेशन सिंदूर' के बारे में सोशल मीडिया पोस्ट को लेकर अशोका यूनिवर्सिटी के प्रो. अली खान महमूदाबाद को अंतरिम जमानत दे दी। उन्हें हरियाणा पुलिस ने 18 मई को गिरफ्तार किया था। हालांकि कोर्ट ने जांच पर रोक से इनकार कर दिया। जस्टिस सूर्यकांत व जस्टिस एनके सिंह की पीठ ने हरियाणा के डीजीपी को 24 घंटे में एसआईटी बनाने का निर्देश दिया। कोर्ट ने कहा, इसमें 3 ऐसे आईपीएस अफसर हों, जो हरियाणा-दिल्ली से न हों, ताकि पोस्ट का सही अर्थ समझा जा सके। महिला अधिकारी भी हो। पीठ ने कहा, जमानत जांच में सहयोग देने के लिए दी जा रही है। उन्हें पासपोर्ट जमा कराना होगा। जस्टिस सूर्यकांत ने कहा, वे पढ़े-लिखे व्यक्ति हैं, शब्दों की कमी नहीं हो सकती। वे अपने विचार और शालीन भाषा में रख सकते थे। यह टिप्पणी 'डॉग व्हिसलिंग' जैसी है, जो कानून में सांकेतिक रूप से नफरत फैलाने के लिए प्रयुक्त होती है। कोर्ट ने खान को निर्देश दिया कि अब वे भारत-पाक संघर्ष और पहलूगाम हमले जैसे संवेदनशील मामलों पर कोई पोस्ट न करें। -शेष पेज 10 पर

मानवाधिकार का उल्लंघन: आयोग: राष्ट्रीय मानवाधिकार आयोग ने कहा, प्रथमदृष्टया प्रो. खान के मानवाधिकारों और स्वतंत्रता का उल्लंघन प्रतीत होता है। जिन धाराओं में केस है, वे संवेदनशील हैं। मानवाधिकार सवाल की जांच जरूरी है। हरियाणा डीजीपी एक सप्ताह में रिपोर्ट दें।

प्रो. खान को अंतरिम बेल, जांच..

वहीं, खान की पैरवी कर रहे वरिष्ठ वकील कपिल सिब्बल ने कोर्ट को बताया कि पोस्ट में देश विरोधी मंशा नहीं थी। उन्होंने अंत में 'जय हिंद' लिखा था। उन्होंने यह भी बताया कि प्रोफेसर की पत्नी नौ माह की गर्भवती हैं। इस पर हरियाणा सरकार की ओर से पेश एसजी एसवी राजू ने कहा- खान की पोस्ट इतनी मासूम नहीं थी, जितना दावा किया जा रहा है।

छात्रों और प्रोफेसरों को चेतावनी: कोर्ट ने अशोका विवि के कुछ छात्रों और प्रोफेसरों के प्रदर्शन को लेकर चेतावनी दी। कहा, अगर वे कानून को चुनौती देंगे, तो हमें पता है कैसे निपटना है। खान के खिलाफ दो एफआईआर हैं। एक हरियाणा राज्य महिला आयोग की अध्यक्ष रेनू भाटिया की शिकायत पर, और दूसरी एक गांव के सरपंच की शिकायत पर।

प्रोफेसर नासमझ नहीं, बयान दूसरों के अपमान व झूठी लोकप्रियता के लिए

शीर्ष कोर्ट ने कहा, अली खान के शब्द कानून की भाषा में 'डॉग व्हिसलिंग'

नई दिल्ली। सुप्रीम कोर्ट ने ऑपरेशन सिंदूर को लेकर सोशल मीडिया पर विवादित टिप्पणी के मामले में गिरफ्तार अशोक विश्वविद्यालय के प्रोफेसर अली खान महमूदाबाद को राहत तो दी लेकिन कड़ी फटकार भी लगाई। शीर्ष अदालत ने पोस्ट में इस्तेमाल किए गए शब्दों पर कहा कि साफ दिख रहा है कि ये दूसरों का अपमान करने और झूठी लोकप्रियता के लिए किया गया। जस्टिस सूर्यकांत और जस्टिस एन कोटिश्वर सिंह की पीठ ने अली के वकील कपिल सिब्बल से कहा, यूं तो सभी को अभिव्यक्ति की स्वतंत्रता का अधिकार है, लेकिन महमूदाबाद के बयान को कानून में 'डॉग व्हिसलिंग' कहा जाता है।

जस्टिस सूर्यकांत ने कहा, देश में जब इतना कुछ हो रहा है, सामने बहुत बड़ी चुनौती आई है, नागरिकों पर हमले हुए और उस समय वे सस्ती लोकप्रियता हासिल करने की कोशिश क्यों कर रहे हैं? उनके लिए इस तरह के शब्दों का इस्तेमाल करने का मौका कहाँ था, उनके शब्द अपमानजनक और दूसरों को असहज करने वाले थे। वह एक विद्वान व्यक्ति हैं, उनके बारे में यह नहीं कहा जा सकता कि उनके पास शब्दों की कमी है। जब सिब्बल ने कहा कि महमूदाबाद सशस्त्र बलों को सलाम कर रहा था, उनका अपमान नहीं कर रहा था, तो जस्टिस कांत ने कहा, हम नहीं जानते... मुझे यह करने का अधिकार है, वह करने का अधिकार है... हर कोई अधिकारों के बारे में बात करता है जैसे कि पूरा देश पिछले 75 वर्षों से अधिकारों का वितरण कर रहा था। बूरो



प्रोफेसर के कुछ शब्दों के दो अर्थ

पीठ ने हरियाणा सरकार की ओर से पेश एसजी एसबी राजू से वह बयान दिखाने को कहा जिसमें महमूदाबाद महिला सैन्य अधिकारियों का अपमान कर रहे थे। पीठ ने कहा, पूरा मामला यह है कि वह युद्ध विरोधी हैं और कह रहे हैं कि सेना के लोगों के परिवार, सीमावर्ती क्षेत्रों में रहने वाले नागरिक आदि पीड़ित हैं। लेकिन कुछ शब्दों के दोहरे अर्थ भी होते हैं।

गिरफ्तारी के विरोध में प्रदर्शन करने वालों को चेतावनी

जस्टिस कांत ने कुछ नई रिपोर्टों का हवाला दिया, जिसमें कहा गया कि अन्य संकाय कर्मचारियों और स्टूडेंट ने महमूदाबाद की गिरफ्तारी पर चिंता व्यक्त की थी। जस्टिस कांत ने कहा, अगर वे कुछ करने की हिम्मत करते हैं तो हम एक आदेश पारित करेंगे। हमें यह स्वीकार्य नहीं है कि ये कुछ तथाकथित निजी यूनिवर्सिटी खोलते हैं और सभी प्रकार के तत्व वहाँ हाथ मिलाते हैं। वे गैर-जिम्मेदाराना बयान देना शुरू करते हैं।

■ उधर राष्ट्रीय मानवाधिकार आयोग ने प्रोफेसर अली की गिरफ्तारी और रिमांड पर स्वतः संज्ञान लेते हुए हरियाणा के डीजीपी को नोटिस जारी कर एक सप्ताह में रिपोर्ट मांगी है।

सुप्रीम कोर्ट ने महमूदाबाद को अंतरिम जमानत दी

जनसत्ता ब्यूरो
नई दिल्ली, 21 मई।

सुप्रीम कोर्ट ने 'आपरेशन सिंदूर' के संबंध में सोशल मीडिया पर कथित आपत्तिजनक पोस्ट करने के आरोप में गिरफ्तार 'अशोक युनिवर्सिटी' के सह प्राध्यापक अली खान महमूदाबाद को बुधवार को अंतरिम जमानत दे दी, लेकिन उनके खिलाफ जांच



पर रोक लगाने से इनकार कर दिया। अंतरिम जमानत की खबर से विश्वविद्यालय ने राहत महसूस की है। वहीं, राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने महमूदाबाद की गिरफ्तारी और उन्हें हिरासत में भेजे जाने के मामले में हरियाणा के पुलिस

प्रमुख को नोटिस जारी किया है व एक सप्ताह के भीतर रपट मांगी है।

न्यायमूर्ति सूर्यकांत और न्यायमूर्ति एन कोटिश्वर सिंह की पीठ ने हरियाणा के पुलिस महानिदेशक (डीजीपी) को निर्देश दिया कि वह मामले की जांच के लिए 24 घंटे के भीतर महानिरीक्षक (आइजी) रैंक के अधिकारी के नेतृत्व में तीन-सदस्यीय विशेष जांच दल

बाकी पेज 8 पर

सुप्रीम कोर्ट ने महमूदाबाद को अंतरिम जमानत दी

(एसआईटी) का गठन करें, जिसमें पुलिस अधीक्षक (एसपी) रैंक की एक महिला अधिकारी भी शामिल हो। सुप्रीम कोर्ट ने कहा कि याचिकाकर्ता को जांच में मदद के लिए अंतरिम जमानत दी गई है। शीर्ष अदालत ने महमूदाबाद को अपना पासपोर्ट जमा करने का निर्देश भी दिया। सोनीपत स्थित अशोक युनिवर्सिटी में राजनीति विज्ञान के विभागाध्यक्ष की आनलाइन पोस्ट की जांच-पड़ताल करने वाली पीठ ने उनके शब्दों के चयन पर सवाल उठाते हुए कहा कि इनका इस्तेमाल जानबूझकर दूसरों को अपमानित करने या उन्हें असहज करने के लिए किया गया था।

न्यायमूर्ति कांत ने कहा कि शब्दों का चयन जानबूझकर दूसरों को अपमानित करने या असहज करने के लिए किया गया। प्रोफेसर एक विद्वान व्यक्ति हैं और उनके पास शब्दों की कमी नहीं हो सकती, वे दूसरों को ठेस पहुंचाए बिना उन्हीं भावनाओं को सरल भाषा में व्यक्त कर सकते थे। पीठ ने कहा कि हालांकि सभी को अभिव्यक्ति की स्वतंत्रता का अधिकार है, लेकिन महमूदाबाद के बयानों को कानून की नजर में 'डाग विसलिंग' (किस्सी का समर्थन पाने के लिए गुप्त संदेश वाली) भाषा कहा जाता है। उन्हें अधिक सम्मानजनक और तटस्थ भाषा का इस्तेमाल करना चाहिए था।

पीठ ने याचिकाकर्ता की ओर से पेश वरिष्ठ अधिवक्ता कपिल सिब्बल से कहा कि जब देश में इतनी सारी चीजें हो रही थीं, तो उनके पास इस तरह के शब्दों का इस्तेमाल करने का मौका कहां था, जो अपमानजनक और दूसरों को असहज करने वाले हो सकते हैं। वह एक विद्वान व्यक्ति हैं, उनके चारे में यह नहीं कहा जा सकता कि उनके पास शब्दों की कमी है। न्यायमूर्ति कांत ने कहा कि हर किसी को अपनी बात कहने का अधिकार है, लेकिन क्या अब इस पर इतनी

सांप्रदायिक बातें करने का समय आ गया है? देश ने एक बड़ी चुनौती का सामना किया है और अब भी कर रहा है। कुछ दानव दूसरे क्षेत्रों से आए और निर्दोष लोगों पर हमला किया। पूरा देश एकजुट है, लेकिन इस समय, ऐसे बयान क्यों? क्या यह सिर्फ इस मौके पर सस्ती लोकप्रियता हासिल करने के लिए है?

पीठ ने कहा कि हर कोई भाषण और अभिव्यक्ति के मौलिक अधिकार के बारे में बात कर रहा है। यह अधिकार मुकम्मल नहीं है, मानो देश पिछले 75 वर्षों से अधिकार बांट रहा हो। न्यायाधीश ने कहा कि हालांकि इसमें से कुछ बातें राष्ट्र के लिए अपमानजनक नहीं थीं, लेकिन जैसे ही महमूदाबाद ने अपनी राय देनी शुरू की, उनके शब्द 'दोहरे अर्थ' वाले 'सांप्रदायिक' हो गए। सिब्बल ने याचिकाकर्ता को राहत दिए जाने का अनुरोध करते हुए कहा कि प्रोफेसर न्यायिक हिरासत में हैं और उनकी पत्नी नौ महीने की गर्भवती हैं। पीठ ने हरियाणा सरकार की ओर से पेश अतिरिक्त सालिसिटर जनरल एसवी राजू से कहा कि टिप्पणी की सच्चाई जांच का विषय है और ऐसा प्रतीत होता है कि वह युद्ध-विरोधी हैं, क्योंकि उन्होंने कहा था कि सीमावर्ती क्षेत्रों में सैन्यकर्मियों और नागरिकों के परिवारों को कष्ट उठाना पड़ेगा। न्यायमूर्ति कांत ने कहा, 'कुछ शब्दों के दोहरे अर्थ होते हैं।' राजू ने कहा कि यह पोस्ट उतनी सरल नहीं है, जितनी सिब्बल ने बताई है। वहीं, आयोग ने एक बयान में कहा कि उसने इस गिरफ्तारी से संबंधित खबर का 'स्वतः संज्ञान' लिया है।

आयोग ने कहा कि 'खबर में उन आरोपों का सार है जिनके आधार पर उन्हें गिरफ्तार किया गया है और यह खबर प्रथम दृष्टया खुलासा करती है कि उक्त प्रोफेसर के मानवाधिकारों और स्वतंत्रता का उल्लंघन किया गया है।'

NHRC takes cognisance of Mahmudabad's arrest

NEW DELHI: The National Human Rights Commission (NHRC) on Wednesday took suo motu cognisance of the arrest and custody remand of Ashoka University professor Ali Khan Mahmudabad, citing potential violations of his "human rights and liberty".

"The Commission has noted that the [media] report... discloses, prima facie, that the human rights and liberty of the said Professor have been vio-



Ali Khan Mahmudabad

lated," NHRC said in a statement. NHRC issued a notice to Haryana DGP, calling for a detailed report in the matter within a week." **HTC**

Ashoka varsity prof's arrest: DGP asked to submit report in a week

Rights body takes suo motu cognisance of case

UJWAL JALALI
TRIBUNE NEWS SERVICE

NEW DELHI, MAY 21

The National Human Rights Commission (NHRC) has sought a detailed report from the Haryana DGP regarding the arrest of Ashoka University Professor Ali Khan Mahmudabad, even as the Supreme Court granted him interim bail. The commission said it had taken a suo motu cognisance of the arrest over his social media posts concerning Operation Sindoor.

Seeking a detailed report within a week, it stated that, prima facie, as per media reports, the professor's human rights and liberty appear to have been violated. Mahmudabad, Associate Professor and head of the political science department of the



Professor Ali Khan Mahmudabad being escorted by the police after his arrest in Sonapat. PTI FILE

university, was arrested by the Haryana Police under multiple sections of the IPC for an Instagram post, in which he critiqued what he described as selective praise by right-wing commentators.

"I am very happy to see so many right-wing commentators applauding Colonel Sophia Qureishi but perhaps they could also equally loudly demand that the victims of mob lynchings, arbitrary bull-

dozing and others who are victims of the BJP's hate mongering be protected as Indian citizens. The optics of two women soldiers presenting their findings is important but optics must translate to reality on the ground otherwise it's just hypocrisy," he had posted.

Although his post included praise for the Indian armed forces, the Haryana State Commission for Women found it objectionable and summoned him to explain his remarks. However, after he skipped the summons, the women panel chairperson lodged a formal complaint, following which he was arrested. The professor then approached the Supreme Court, which granted him interim bail, but refused to stay the investigation against him.



‘Prof’s rights seem to have been violated’: NHRC issues notice to Haryana DGP

NHRC on Wednesday issued a notice to Haryana director general of police, asking for a detailed report within one week on Ali Khan Mahmudabad’s arrest and remand to custody. The commission said it had taken “suo motu cognisance” of a media report on the professor’s arrest for his allegedly offensive posts related to Operation Sindoor. NHRC noted that the media report discloses “prima facie, that the human rights and liberty of the professor had been violated”. TNN

‘Prof’s rights seem to have been violated’: NHRC issues notice to Haryana DGP

NHRC on Wednesday issued a notice to Haryana director general of police, asking for a detailed report within one week on Ali Khan Mahmudabad’s arrest and remand to custody. The commission said it had taken “suo motu cognisance” of a media report on the professor’s arrest for his allegedly offensive posts related to Operation Sindoor. NHRC noted that the media report discloses “prima facie, that the human rights and liberty of the professor had been violated”. TNN



‘Prof’s rights seem to have been violated’: NHRC issues notice to Haryana DGP

NHRC on Wednesday issued a notice to Haryana director general of police, asking for a detailed report within one week on Ali Khan Mahmudabad’s arrest and remand to custody. The commission said it had taken “suo motu cognisance” of a media report on the professor’s arrest for his allegedly offensive posts related to Operation Sindoor. NHRC noted that the media report discloses “prima facie, that the human rights and liberty of the professor had been violated”. TNN



‘Prof’s rights seem to have been violated’: NHRC issues notice to Haryana DGP

NHRC on Wednesday issued a notice to Haryana director general of police, asking for a detailed report within one week on Ali Khan Mahmudabad’s arrest and remand to custody. The commission said it had taken “suo motu cognisance” of a media report on the professor’s arrest for his allegedly offensive posts related to Operation Sindoor. NHRC noted that the media report discloses “prima facie, that the human rights and liberty of the professor had been violated”. TNN

‘Prof’s rights seem to have been violated’: NHRC issues notice to Haryana DGP

NHRC on Wednesday issued a notice to Haryana director general of police, asking for a detailed report within one week on Ali Khan Mahmudabad’s arrest and remand to custody. The commission said it had taken “suo motu cognisance” of a media report on the professor’s arrest for his allegedly offensive posts related to Operation Sindoor. NHRC noted that the media report discloses “prima facie, that the human rights and liberty of the professor had been violated”. TNN



‘Prof’s rights seem to have been violated’: NHRC issues notice to Haryana DGP

NHRC on Wednesday issued a notice to Haryana director general of police, asking for a detailed report within one week on Ali Khan Mahmudabad’s arrest and remand to custody. The commission said it had taken “suo motu cognisance” of a media report on the professor’s arrest for his allegedly offensive posts related to Operation Sindoor. NHRC noted that the media report discloses “prima facie, that the human rights and liberty of the professor had been violated”. TNN

‘Prof’s rights seem to have been violated’: NHRC issues notice to Haryana DGP

NHRC on Wednesday issued a notice to Haryana director general of police, asking for a detailed report within one week on Ali Khan Mahmudabad’s arrest and remand to custody. The commission said it had taken “suo motu cognisance” of a media report on the professor’s arrest for his allegedly offensive posts related to Operation Sindoor. NHRC noted that the media report discloses “prima facie, that the human rights and liberty of the professor had been violated”. TNN

‘Prof’s rights seem to have been violated’: NHRC issues notice to Haryana DGP

NHRC on Wednesday issued a notice to Haryana director general of police, asking for a detailed report within one week on Ali Khan Mahmudabad’s arrest and remand to custody. The commission said it had taken “suo motu cognisance” of a media report on the professor’s arrest for his allegedly offensive posts related to Operation Sindoor. NHRC noted that the media report discloses “prima facie, that the human rights and liberty of the professor had been violated”. TNN

SC 'dog whistle' tag on
Sindoor 'hypocrisy' claim

Prof gets bail but probe on

OUR BUREAU

New Delhi: The Supreme Court on Wednesday granted interim bail to Ashoka University professor Ali Khan Mahmudabad, arrested for his social media posts on Operation Sindoor, but refused to stay the investigation against him, terming his statements "dog whistling".



Ali Khan Mahmudabad

A bench of Justices Surya Kant and N. Kottiswar Singh refused to quash the two FIRs registered against Mahmudabad by the Haryana police and barred him from posting anything relating to Operation Sindoor.

The apex court also directed the constitution of a three-member special investigation team headed by an inspector-general-rank officer within 24 hours to investigate the case. The remaining two members, of whom one should be a woman, will be officers of the rank of superintendent of police and above.

Referring to news reports of students and faculty members of Ashoka University planning to stage a protest over Mahmudabad's arrest, the bench said: "If they dare do anything, we will not accept it... We know how to deal with these people as they are all within our jurisdiction."

The bench was dealing with Mahmudabad's petition challenging his arrest for his Facebook post in which he had contrasted the "opics" of having Colonel Sofiya Qureshi as an Operation Sindoor spokesperson with the "hypocrisy" of the BJP's "hate-mongering" against Muslims.

Senior advocate Kapil

Sibal represented Mahmudabad in the court while additional solicitor-general S.V. Raju argued for the Haryana government.

Expressing displeasure over Mahmudabad's choice of words, Justice Kant said they were a "deliberate" attempt to "insult, humiliate" and cause "discomfort" to some people.

"This is what we call in the law 'dog whistling'. Some of the comments are not offending to the nation as such. But... when the choice of words is deliberately made to insult, humiliate or cause discomfort to other persons... we do not think the learned professor was short of words... He could have used simple language without hurting others," Justice Kant, heading the bench, observed.

"Have some respect for the sentiments of others," he added.

Sibal submitted that there was no criminal intent behind the academic's statement, but acknowledged that it should have been avoided at a time the country was facing a crisis in the aftermath of the Pahalagam terror attack.

Justice Kant said: "The country has faced a big challenge. Monsters came all the way and attacked our innocent people. We are staying united. But at this juncture, why do you (Mahmudabad) want to gain cheap popularity? Everybody talks about rights as if the country for the last 75 years was distributing rights without duties! Who will follow the duties to respect others?"

The bench told Raju that Mahmudabad's comments appeared to be "anti-war" as he had said families of the army personnel and civilians in border areas were going to suffer, but "some words appear to have double meanings".

Later, the court issued a written order that stated: "Having regard to the contents of the two alleged offending posts uploaded on social media, which have led to the registration of two FIRs against the petitioner, we are satisfied that no case for staying the investigation is made out."

CONTINUED ON PAGE 4 ►

Ashoka prof gets bail but probe on

► FROM PAGE 1

The written order said: "However, to holistically understand the complexity of the phraseology employed and for proper appreciation of some of the expressions used in these two online posts, we direct the director-general of police, Haryana, to constitute an SIT."

The top court said the interim bail was granted to Mahmudabad to facilitate further investigation and directed him to surrender his passport.

Relieved: University

Ashoka University said in a statement that it was "relieved and heartened by Prof Ali Khan Mahmudabad being granted interim bail by the Hon'ble Supreme Court. It has provided great comfort to his family and all of us at Ashoka University".

'Rights violated'

The National Human Rights Commission on Wednesday said that "prima facie" the human rights of Mahmudabad had been violated and sought a detailed report from the Haryana government within a week. "The commission has noted that the report, which contains a gist of allegations on the basis of which he has been arrested, discloses, prima facie, that the human rights and liberty of the said professor has been violated. Therefore, it has deemed it to be a fit case for taking suo motu cognisance of the reported incident," the NHRC said in a statement.

NHRC seeks Hry DGP report on prof arrest within a week

TIMES NEWS NETWORK

New Delhi: The NHRC on Wednesday issued a notice to the Haryana director general of police, asking for a detailed report within one week over the arrest and remand to custody of Ashoka University professor Ali Khan Mahmudabad.

In a statement, the National Human Rights Commission (NHRC) said it has taken “suo motu cognisance” of a media report in connection with the arrest of Mahmudabad for his alleged offensive posts related to Operation Sindoor.

On Wednesday, Supreme Court granted interim bail to Mahmudabad but refused to stay the FIR and ordered the Haryana DGP to constitute an SIT of IPS officers to probe the bona fides of his statements. The NHRC noted that the media report, containing a gist of the allegations on the basis of which he was arrested, discloses “prima facie, that the human rights and liberty of the professor have been violated”.

Murshidabad waqf stir: Cops 'inactive' during 'targeted' mob attacks, says HC panel

Kolkata: Bengal Police was "completely inactive and absent" during targeted mob attacks on homes and residents in Murshidabad's Betbona under the cover of anti-waqf law protests on April 11-12, according to a fact-finding report filed by the three-member committee constituted by Calcutta HC, reports **Srishti Lakhotia**.

The report flags local TMC councillor Mehoob Alam and Shamsherganj MLA Amirul Islam's presence among the vandals who ran riot on April 11, in one instance destroying pumps and tanks to ensure there was no water to save properties that were burned down. The report says miscreants poured kerosene on a pile of garments belonging to the women of a family and set them alight so that they didn't have anything left to wear.

"The MLA saw the vandalism and went away," it states.

'COUNCILLOR MAIN CONSPIRATOR'

➤ HC-constituted panel visited Betbona village and some areas of Shamsherganj, identified **113 homes that were broken into, looted and set ablaze**

➤ Probe report identifies local councillor Mehoob Alam as principal conspirator behind the violence, **alleges he himself came to the spot along with miscreants, with police doing nothing to stop them**

Repeated calls to police from besieged residents on both days went unanswered, enabling multiple mobs to break into homes and pick their targets, the report says, citing the panel's interactions with victims.

► Reconstruction, P 17

Rehabilitation is not possible without reconstruction: Panel

► From P 1

The Trinamool Congress govt had blamed "outsiders" from across the border for the violence. The division bench of Justices Soumen Sen and Raja Basu Chowdhury formed the committee—consisting of National Human Rights Commission registrar (law) Joginder Singh, West Bengal Legal Services Authority member-secretary Satya Arnab Ghosal and West Bengal Judicial Service registrar Saugata Chakraborty—to identify people affected by the violence and assess the damage.

Three people were killed and hundreds left homeless in the violence, looting and arson that raged in pockets of Murshidabad over the Waqf (Amendment) Act. Hundreds fled by boat across the Ganga to seek refuge in a school building there.

The HC-constituted panel visited Betbona village and some areas of Shamsherganj, where they identified 113 homes that were broken into, looted and set ablaze. "The houses there are visibly damaged (75-80% damage), totally inhabitable... rehabilitation is not possible without thorough reconstruction," the report says. Many of the victims the panel spoke to said they were still living with relatives after having lost property, cash and official documents in the targeted violence. Around 29 shops were damaged in Dhuliyana's Ghoshpara. The committee also noted that Betbona residents wanted permanent BSF camps and central armed forces.

Mobs from Shamsherganj, Hijaltala, Shiulitala and Digri came with their faces masked, the victims told the panel.

TMC said the party brass and legal aides needed to minutely scan the report, filed last week and made public on Wednesday, before putting out an official response.

"We will provide a de-

Violence report most damning indictment of Mamata govt: BJP

BJP on Wednesday said the report of the fact-finding committee on the Murshidabad violence over the Waqf Bill was the most damning indictment yet of the Mamata Banerjee-led Trinamool Congress govt. "The report of the SIT constituted by the high court has exposed the anti-Hindu brutality of the TMC govt in its full ugly form," BJP spokesperson Sudhanshu Trivedi said at a press conference. Amit Malviya, head of BJP's IT cell said on X, "The report squarely blames her party and its elected representatives...for abetting the violence and doing nothing to control (it)." **TNN**

tailed statement after analysing whether this report is unbiased, complete, reflects the actual situation, and reveals any hidden conspiracies. For now, we oppose BJP's distorted facts," party spokesperson Kunal Ghosh said. "We are examining whether the report is comprehensive, accurately represents the ground situation, or is merely accusatory, and whether it includes the full statement of the police administration. We will also see if the report mentions the involvement of outsiders. We are studying this from a legal perspective."

Minister Sashi Panja said BJP's propaganda on the Murshidabad riots was provocative and politically motivated. "What happened in Murshidabad is condemnable, nobody supports it. Following the unrest, the CM, state administration and police have fulfilled all their duties. Be it compensation or rehabilitation, the state govt has delivered on its responsibilities. There have been arrests and a probe," Panja said.

(With inputs from *Tamaghna Banerjee*)

Ashoka prof gets interim bail and gag order from top court

No Stay On FIR, 3-Member SIT To Probe His Posts

Dhananjay Mahapatra
@timesofindia.com

New Delhi: Supreme Court on Wednesday granted interim bail to Ashoka University professor Ali Khan Mahmudabad but refused to stay the FIR registered against him and ordered the Haryana DGP to constitute an SIT of IPS officers to probe the bona fides of his allegedly objectionable statement made during Operation Sindoor.

Applying the standards of scrutiny enforced in the case of MP minister Vijay Shah who made "crass comments" against Col Sofiya Qureshi, a bench of Justices Surya Kant and N Kotiswar Singh perused Mahmudabad's statements and said, "Everyone has a right to ex-

'STATEMENT AKIN TO DOG WHISTLING'

You (Sibal) say he is Harvard educated. We find his statement is using words and tractions to evade saying what he intends to openly. After commenting on impact of war on armed forces and civilians, he turned to politics. The way the statement is made, it's akin to dog whistling

Everybody is talking about fundamental right of speech and expression. This right is not absolute... As if the country for the last 75 years was distributing rights

— SC bench of Justices Surya Kant & N Kotiswar Singh

Court Curbs On Prof

> Ordered to surrender passport and cooperate with probe team

> Shall not write any online post, article or make oral speech related to the posts under investigation

> Won't express opinion related to terror attack on Indian soil or counter-response given by armed forces



'PROFESSOR'S RIGHTS APPEAR TO HAVE BEEN VIOLATED': NHRC SENDS NOTICE TO HARYANA DGP, P 18

press opinion. But was that the right time to say what he did? When the country was facing a challenge, why make statements on communal lines? Why is he trying to get cheap publicity in such a situation?"

The bench said "no case for stay of investigation is made out" and barred the pe-

titioner from making any statement on Op Sindoor or related issues. The bench found that while commenting on Indo-Pak hostilities and Pakistan-backed terror activities, Mahmudabad had talked about 'mob lynching' and 'bulldozer justice'.

► 'No criminality', P 18

No criminality in professor's statement, counsel tells SC

► From P 1

The bench said, "You (Sibal) say he is Harvard educated. We find that his statement is using words and tractions to evade saying what he intends to say openly. After commenting on the impact of war on armed forces and civilians, he turned to politics. The way the statement is made, it is akin to dog whistling."

The court ordered Mahmudabad to surrender his passport and cooperate with the SIT. The bench also took note of the sit-in by Mahmudabad's colleagues at the police station and the trial court when it remanded him to police custody and said, "These people must desist from this drama. If they repeat that, we will pass stringent orders."

In its order, the bench said, "To holistically understand the complexity of the phraseology employed and for proper appreciation of some of the expressions used in the two online posts, an SIT probe is necessary."

It directed the Haryana DGP to constitute the SIT within 24 hours. "If the SIT/investigating agency finds any other incriminating ma-

'Prof's rights seem to have been violated': NHRC issues notice to Haryana DGP

NHRC on Wednesday issued a notice to Haryana director general of police, asking for a detailed report within one week on Ali Khan Mahmudabad's arrest and remand to custody. The commission said it had taken "suo motu cognisance" of a media report on the professor's arrest for his allegedly offensive posts related to Operation Sindoor. NHRC noted that the media report discloses "prima facie, that the human rights and liberty of the professor had been violated". **TNN**

terial against the petitioner, it shall be at liberty to place it on record and seek modification of the interim (bail) order," the bench said.

Appearing for Haryana govt, additional solicitor general S V Raju said certain important things were found in the police investigation and if needed, it would seek Mahmudabad's custody for further probe. The bench said the SIT would comprise three state cadre IPS officers, who are not natives of Haryana or Delhi and one of them would be a woman. It will find out the bona fides of the statement and examine whether words were cleverly used to hurt the sentiments of the armed forces and women officers.

Appearing for Mahmudabad, senior advocate Kapil Sibal, who claimed that he

was appearing pro bono, said the petitioner could have waited till May 10, but there was no criminality in the statement. "It was a highly patriotic statement," he said. Responding to the invocation of fundamental rights on behalf of Mahmudabad, the bench emphasised that citizens also needed to perform their duties.

"Everyone talks only about their this and that right as if for the last 75 years, the country is only distributing rights without teaching them what are their duties," the bench said. Mahmudabad was arrested on May 18 for his allegedly offensive posts after FIRs were registered on complaints filed by Renu Bhatia, chairperson of Haryana State Commission for Women, and the Jathari village sarpanch.

SC grants interim bail to Mahmudabad, orders an SIT probe and a gag

ANANTHAKRISHNAN G
NEW DELHI, MAY 21



Ali Khan Mahmudabad

DECLINING TO stay the investigation against him over his online posts on Operation Sindoor and restraining him from speaking or writing on the matter, the Supreme Court granted interim bail Wednesday to Ashoka University Professor Ali Khan Mahmudabad who was arrested by Haryana Police.

On Tuesday, a court in

Sonapat, where Ashoka University is located, had sent Mahmudabad to judicial custody until May 27.

Observing that Mahmudabad's remarks **CONTINUED ON PAGE 2**

• SC grants interim bail to Mahmudabad, orders SIT

amounted to "dogwhistling", the bench of Justices Surya Kant and NK Singh declined to stay the investigation in the two FIRs registered in connection with the posts. It directed the constitution of a Special Investigation Team (SIT) "comprising three directly recruited IPS officers, who do not belong to the States of Haryana or Delhi".

"The SIT shall be headed by an officer at least in the rank of Inspector General of Police, the remaining two members will be officers in rank of Superintendent of Police and above. One of the members of the SIT will be a woman IPS officer," it stated, directing the Director General of Police to constitute the SIT within 24 hours and asking Mahmudabad to "fully cooperate with the investigation".

While granting him interim relief, the bench restrained Mahmudabad from making any online post or writing any article or delivering any speech on the issue, the subject matter of the investigation, or "expressing any opinion in relation to the terrorist attack on Indian soil or the counter response given by our armed forces". "Having regard to the contents of the two alleged offending posts uploaded on social media, which have led to the registration of two FIRs against the petitioner, we are satisfied that no case for staying the investigation is made out. However, to holistically understand the complexity of the phraseology employed and for

proper appreciation of some of the expressions used in these two online posts, we direct the Director General of Police, Haryana to constitute an SIT..." the bench said.

It said "one of the objects of granting interim bail is to facilitate the ongoing investigation. If the SIT/Investigating Agency finds any other incriminating material against the petitioner, it shall be at liberty to place it on record and seek modification of the interim order."

Earlier, appearing for Mahmudabad, Senior Advocate Kapil Sibal referred to the post on Facebook and Instagram, and said, "This is a highly patriotic statement." He said the post talks about "right-wing commentators applauding Colonel Sofiya Qureshi" and that they must equally express concern for victims of mob lynching, bulldozing, etc. Justice Surya Kant said while the professor was giving an opinion on the effects of war on civilians and Army personnel, "now he is turning to politics... So after commenting about war, he has turned to politics."

Noting that while all have a right to express themselves, Justice Surya Kant asked if this was the right time to speak on the issue.

"Is this the time to talk... this much communal outburst?... The country has faced a big challenge. The monsters came from an altogether different jurisdiction, and attacked our innocent people. At

that time, when we are united, somebody is trying to... We are not saying you, there are other people also. Unfortunately, Why are they trying to gain cheap popularity on this occasion?" he said.

Sibal expressed the view that Mahmudabad "could have waited till after the 10th (May 10 when India, Pakistan agreed to stop military actions). It could have waited, but there's no criminal intent here. That's all. The next day, a complaint is filed, at 6.30 in the morning, and he's arrested."

He said the professor is "saluting them (soldiers). He's not denigrating them. He is questioning... Pakistan."

Justice Surya Kant said, "We don't know what has happened in this society. In the other matter we are dealing with, somebody is saying the right to freedom... There has to be some responsibility... Where is the duty to protect others? Everybody talks of rights, I have the right to do this, right to do that. As if the whole country, from the last 75 years, is only distributing rights without telling you what your duty is towards the nation."

As Sibal intervened to explain Mahmudabad's words, Justice Surya Kant said, "Mr Sibal, with your academic standards, you can understand very well. This is called what? This is called, if we understand in law, dogwhistling."

Sibal repeated: "There's no criminal intent. That's clear. It's a very patriotic statement."

At one point during the hear-

ing, Justice Surya Kant asked where Mahmudabad was teaching. Sibal said he was teaching at Ashoka University but had not been going to work for the last three months.

The bench cautioned against "irresponsible statements" by students, faculty on the issue.

"We read in today's paper that the students, the professors... if they dare to do anything, we will pass an order... It is not acceptable to us that some of these so-called private universities open, and then all kinds of elements join hands there, and they start making irresponsible statements. We know how to deal with these people. They are not outside our jurisdiction. They must understand that," Justice Surya Kant said.

The bench was told that there was another write-up in which Mahmudabad had written that "despite a ceasefire there are those who are baying for war" and "war has gone from being somewhat self-contained to now being everywhere and nowhere at the same time".

Sibal said, "He is commenting on what contemporary India is doing. And it's an opinion."

Justice Surya Kant said what's happening is unfortunate. "When the choice of words is deliberately made to insult, humiliate or cause some kind of discomfort to others... a learned professor cannot have a lack of words. He could convey these very feelings in a very simple language without hurting anyone."

"You have a right to express, but please keep the sentiments of

others also in mind. Have some respect for them also. Use such terminology, which is simple, respectful. Very neutral kind of language," he said.

Following the grant of interim bail to Mahmudabad, Ashoka University, in a statement, said: "We are relieved and heartened by Prof Ali Khan Mahmudabad being granted interim bail by the Hon'ble Supreme Court. It has provided great comfort to his family and all of us at Ashoka University."

Meanwhile, the National Human Rights Commission, in a statement to the press, said it had sought a detailed report from the Haryana DGP within a week on the arrest and custodial remand of Mahmudabad.

"The National Human Rights Commission (NHRC), India has come across a news report dated 20th May, 2025 regarding the arrest and remand to custody of a Professor of Ashoka University (a deemed to be University) in Haryana," its statement said.

"The Commission has noted that the report, which contains a gist of the allegations on the basis of which he has been arrested, discloses, prima facie, that the human rights and liberty of the said Professor have been violated. Therefore, it has deemed it to be a fit case for taking suo motu cognizance of the reported incident. Accordingly, it has issued a notice to the Director General of Police, Haryana, calling for a detailed report in the matter within one week," the NHRC said.

— WITHEMS, NEW DELHI

{ DIRECTS HRY POLICE TO FORM S.I.T. }

SC grants interim bail to Ashoka varsity prof

Ayesha Arvind

letters@hindustantimes.com

NEW DELHI: The Supreme Court on Wednesday granted interim bail to Ashoka University associate professor Ali Khan Mahmudabad, arrested by the Haryana police for his social media posts on Operation Sindoor — India's military response to the April 22 Pahalgam terror attack. The court, however, refused to stay the investigation against him.

A bench of justices Surya Kant and N Kotiswar Singh directed the Haryana police chief to constitute a three-member special investigation team (SIT) headed by an inspector general (IG) rank officer, also including a superintendent (SP) rank woman officer, within 24 hours to investigate the case, particularly the academican's "intent" behind his social media posts that led to two FIRs against him.

The bench clarified the bail was being granted to "facilitate" the investigation. It directed Mahmudabad to furnish a single bail bond for both FIRs registered against him and submit his passport before the chief judicial magistrate, Sonapat.

The court further directed the assistant professor to not make any public comments, social media posts, or write articles expressing his opinion on the recent India-Pakistan conflict and the recent terror attack.

The bench, which examined

NHRC takes cognisance of Mahmudabad's arrest

NEW DELHI: The National Human Rights Commission (NHRC) on Wednesday took suo motu cognisance of the arrest and custody remand of Ashoka University professor Ali Khan Mahmudabad, citing potential violations of his "human rights and liberty".

"The Commission has noted that the [media] report... discloses, prima facie, that the human rights and liberty of the said Professor have been vio-



Ali Khan Mahmudabad

lated," NHRC said in a statement. NHRC issued a notice to Haryana DGP, calling for a detailed report in the matter within a week." **HTC**

the online posts by the professor head of the political science department at the Sonapat-based private university, questioned the timing of the said Facebook posts at a time when the country was witnessing "charged emotions".

It also questioned his choice of words, saying one of his posts contained "double meanings", while suggesting that its intent should be analysed by someone with "deep knowledge and understanding" of such "academic" language.

Mahmudabad's conduct, the court said, constituted what was termed "dog whistling" in law. Senior advocate Kapil Sibal, representing the professor, argued that there was no criminal

intent behind the post, even if the timing of its publication could be questioned.

The court added it was unable to find any statement made in Mahmudabad's posts that disparaged women or the two Indian army women officers.

"...His words have double meaning. Perhaps, someone with deep knowledge of such words can analyse his intent," the court said, asking additional solicitor general (ASG) SV Raju, the counsel for the state, "to show where was a statement where he (Mahmudabad) attempted either directly or indirectly to even remotely insult or disparage women and women officers of the Indian Army?"

SC grants interim bail to Ashoka University professor

Asks Haryana DGP to set up 3-member SIT to probe case

MPOST BUREAU

NEW DELHI: The Supreme Court granted interim bail to Ashoka University professor Ali Khan Mahmudabad on Wednesday but pulled him up for his social media post on Operation Sindoor. The court said “monsters” came and attacked our country and asked the professor why he needed to seek “cheap popularity”.

Mahmudabad, associate professor and Head of



Ashoka University professor Ali Khan Mahmudabad PTI

the Department of Political Science at Ashoka University, was arrested last week over a social media post on Operation Sindoor. He was

charged under sections linked to promoting enmity between groups and acts seen as threatening national integrity and sovereignty.

Senior Advocate Kapil Sibal appeared before the bench of Justice Surya Kant and Justice N Kotiswar Singh to argue Mahmudabad's case.

In response to the arguments, Justice Kant said, “Yes, everyone has the right to free speech and expression... Is it the time to talk about all of this?”

Continued on P8

SC grants

The country is already going through all this... monsters came and attacked our people... we have to be united. Why (do this) to get cheap popularity on these occasions?"

A bench of Justices Surya Kant and N Kotisar Singh directed the Haryana director general of police to constitute a three-member special investigation team (SIT) headed by an inspector general (IG) rank officer also including a superintendent (SP) rank woman officer within 24 hours to investigate the case. The bench refused to stay the probe in the case against him.

The top court said the interim bail was granted to the petitioner to facilitate further investigation and directed Mahmudabad to surrender his passport.

The SIT, the bench said, should comprise three directly recruited IPS officers — not from Haryana but serving in the state.

The bench said that aside from the IG rank officer, two others should be police superintendents

or above rank officers.

The bench, which examined the online post by the professor, questioned his choice of words, saying they were used deliberately to humiliate, insult, or put others in discomfort.

"The choice of words are deliberately made to insult, humiliate or cause discomfort to others. The professor, who is a learned person cannot lack a dictionary...he could have conveyed the very same feelings in a simple language without hurting others. He should have shown respect for the sentiments of others. He could have used a simple and neutral kind of language, respecting others," Justice Kant said.

The bench said though everybody had the right to freedom of expression, Mahmudabad's remarks seemed like "dog whistling," used in legal parlance.

"This is what we call it as dog whistling in law. He should have used more respectful and neutral language," the court said.

The bench told senior counsel Kapil Sibal, "At the time when so many things were happening in the country, where was the occasion for him to use these kinds of words, which could be insulting, humiliating and putting others in discomfort? He is a learned man, he cannot be said to be short of words."

The bench went on to restrain the professor from posting on the recent India-Pakistan conflict any further and asked him to cooperate with the SIT investigation.

It also restrained him from posting on the Pahalgam terror attack.

"Everybody has a right to express himself. But is it the time to talk of it this much communal...? The country has faced a big challenge and is still facing it. Some monsters have come all the way from other jurisdictions and attacked innocent people. Entire country is staying united. But at this juncture... Why make such statements? Just to gain cheap popularity on this occasion?" Justice Kant said.

Sibal agreed that it was not the occasion for making such comments but said the remarks needed to be viewed in a way that there was no criminality involved

in those remarks.

The bench referring to the reactions over Mahmudabad's arrest said, "Everybody is talking about fundamental right of speech and expression. This right is not absolute... As if the country for the last 75 years was distributing rights."

The judge said while some of it was not offensive to the nation, the moment Mahmudabad began opining, his words turned "communal" with a "double meaning".

Sibal argued the professor's remarks had no "criminal intent" and highlighted the post ended with "Jai Hind" indicating its patriotic nature.

Seeking relief, Sibal said the professor was in judicial custody and had a nine-month pregnant wife.

The bench told Additional Solicitor General S V Raju, appearing for the Haryana, that the bonafide of the comments were the subject matter of investigation for it appeared he was anti-war as he had said families of the Army personnel and civilians in border areas were going to suffer.

"Some words appear to have double meanings," Justice Kant said.

Raju said that the post as it appeared was not as innocent as projected by Sibal.

The bench referred to some newspaper reports on university students and the faculty protesting and said, "If they dare to do anything, we will not accept this, if they try to join hands, etc., we know how to deal with these people, they are within our jurisdiction."

A Sonapat court on May 20 sent Mahmudabad to judicial custody till May 27 after the completion of his two-day police custody.

Haryana Police arrested Mahmudabad on May 18 after two FIRs were registered against him. His contentious social media posts on Operation Sindoor, it is alleged, endangered the sovereignty and integrity of the country.

The two FIRs — one based on a complaint by the chairperson of Haryana State Commission for Women, Renu Bhatia, and the other on a complaint by a village sarpanch — were lodged by Rai

police in Sonapat district.

Meanwhile, the NHRC said it has issued a notice to the Haryana Police chief over the arrest and remand to custody of the Ashoka University professor and sought a report within a week.

The National Human Rights Commission (NHRC), in a statement, said it has taken "suo motu cognisance" of a media report in connection with the arrest.

The rights panel noted that "the report, which contains a gist of the allegations based on which he has been arrested, discloses, prima facie, that the human rights and liberty of the said professor have been violated".



NHRC seeks report on arrest of Ashoka University professor

The Hindu Bureau

NEW DELHI

The National Human Rights Commission (NHRC) on Wednesday took *suo motu* cognisance of the arrest and remand in custody of an Associate Professor of Ashoka University in Haryana, Ali Khan Mahmudabad.

It noted that the media reports, which contained a gist of allegations on the basis of which he had been arrested, disclosed that the human rights and liberty of the professor had been violated.

"Therefore, it has deemed it to be a fit case

for taking *suo motu* cognisance of the reported incident," the commission said.

The NHRC issued a notice to the Director-General of Police, Haryana, calling for a detailed report within one week.

Mr. Khan was arrested by the Haryana Police last week on charges, including endangering the sovereignty and integrity of the nation and promoting enmity between different groups.

The arrest has drawn widespread criticism from academics and civil society, which viewed it as an attack on free speech and academic freedom.

NHRC takes cognisance of Mahmudabad's arrest

NEW DELHI: The National Human Rights Commission (NHRC) on Wednesday took suo motu cognisance of the arrest and custody remand of Ashoka University professor Ali Khan Mahmudabad, citing potential violations of his "human rights and liberty".

"The Commission has noted that the [media] report... discloses, prima facie, that the human rights and liberty of the said Professor have been vio-



Ali Khan Mahmudabad

lated," NHRC said in a statement. NHRC issued a notice to Haryana DGP, calling for a detailed report in the matter within a week." **HTC**

NHRC takes cognisance of Mahmudabad's arrest

NEW DELHI: The National Human Rights Commission (NHRC) on Wednesday took suo motu cognisance of the arrest and custody remand of Ashoka University professor Ali Khan Mahmudabad, citing potential violations of his "human rights and liberty".

"The Commission has noted that the [media] report... discloses, prima facie, that the human rights and liberty of the said Professor have been vio-



Ali Khan Mahmudabad

lated," NHRC said in a statement. NHRC issued a notice to Haryana DGP, calling for a detailed report in the matter within a week." **HTC**

रिपोर्ट: पुलिस भी रही निष्क्रिय

मुर्शिदाबाद हिंसा में तृणमूल नेता का हाथ: एसआइटी

पत्रिका न्यूज नेटवर्क

patrika.com

कोलकाता. पश्चिम बंगाल में मुर्शिदाबाद हिंसा को लेकर गठित विशेष जांच दल (एसआइटी) ने सनसनीखेज खुलासे किए हैं। इससे राज्य सरकार असहज दिख रही है। एसआइटी ने उल्लेख किया है कि हिंसा में एक तृणमूल नेता का हाथ था और पुलिस भी हिंसा के वक्त निष्क्रिय थी। केंद्र सरकार के वक्फ कानून के विरोध में मुर्शिदाबाद के शमशेरगंज और धुलियान में बड़े पैमाने पर हिंसा की वारदात सामने आई थी। इस हिंसा में पिता-पुत्र हरिपद दास और चंदन दास की निर्मम हत्या कर दी गई थी। कलकत्ता हाईकोर्ट की ओर से नियुक्त

एसआइटी में राष्ट्रीय मानवाधिकार आयोग के एक सदस्य भी शामिल हैं।

एसआइटी की रिपोर्ट के अनुसार 11 और 12 अप्रैल 2025 को जब हिंसा हो रही थी तब 16 नंबर वार्ड के तृणमूल पार्षद मेहबूब आलम मौके पर उपस्थित थे। हिंसा के वक्त 113 मकानों में आगजनी और तोड़फोड़ की गई। पानी का कनेक्शन भी काट दिया गया, ताकि आग बुझाई न जा सके। 300 मीटर की दूरी पर थाना होने के बावजूद पुलिस ने कोई भूमिका नहीं निभाई। पुलिस पूरी तरह निष्क्रिय थी। रिपोर्ट में यह भी कहा गया है कि हिंसा के बाद कुछ परिवारों ने मालदा जिले में शरण ले ली थी, जिन्हें पुलिस जबरदस्ती वापस लाई थी।

बहुत कुछ सामने आना बाकी है: तृणमूल

एसआइटी की रिपोर्ट पर उद्योग, वाणिज्य एवं उद्यम तथा महिला एवं बाल विकास एवं समाज कल्याण मंत्री शशि पांजा ने आरोप लगाया है कि भाजपा मुर्शिदाबाद हिंसा रिपोर्ट का राजनीतिक हथियार के रूप में दुरुपयोग करके गंदी राजनीति कर रही है। उन्होंने कहा कहा कि रिपोर्ट के बारे में अभी बहुत कुछ सामने आना बाकी है, सही समय पर उचित खुलासे किए जाएंगे।

हरियाणा के प्रफेसर अली खान को सुप्रीम कोर्ट से अंतरिम जमानत

■ NBT रिपोर्ट, नई दिल्ली: सुप्रीम कोर्ट ने अशोका यूनिवर्सिटी के प्रफेसर अली खान महमूदाबाद को बुधवार को अंतरिम जमानत दे दी। हालांकि, अदालत ने जांच पर रोक लगाने से इनकार कर दिया। 'ऑपरेशन सिंदूर' को लेकर सोशल मीडिया पोस्ट के मामले में पुलिस ने उन्हें 18 मई को गिरफ्तार किया था।

अदालत ने हरियाणा के DGP को निर्देश दिया कि वह जांच के लिए 24 घंटे के भीतर सीनियर IPS अधिकारियों की स्पेशल इन्वेस्टिगेशन टीम (SIT) बनाए। इसकी अगुआई IG रैंक के अधिकारी करेंगे। NHRC ने प्रफेसर की गिरफ्तारी के मामले में हरियाणा एक SP रैंक की महिला अधिकारी होनी होनी चाहिए। पुलिस प्रमुख से एक हफ्ते में रिपोर्ट मांगी है। ▶▶ पेज 11



प्रफेसर अली खान

सभी अधिकारी हरियाणा से बाहर के सीधे भर्ती IPS अधिकारी होंगे, जो राज्य में कार्यरत हैं। कोर्ट ने कहा कि अंतरिम जमानत का मकसद जांच में सहयोग सुनिश्चित करना है। महमूदाबाद को पासपोर्ट जमा करने का निर्देश भी कोर्ट ने दिया। कोर्ट ने महमूदाबाद की फेसबुक और इंस्टाग्राम पोस्ट पर सवाल उठाए। पोस्ट की भाषा की आलोचना की। कहा कि यह भाषा जानबूझकर अपमान करने वाली थी। कोर्ट ने प्रफेसर को निर्देश दिया कि वह SIT जांच में सहयोग करें। उधर, पुलिस प्रमुख से एक हफ्ते में रिपोर्ट मांगी है। ▶▶ पेज 11

SC ने कहा- देश संकट में था, वो सांप्रदायिक बातों का वक्त नहीं था सुप्रीम कोर्ट ने प्रफेसर की टिप्पणी को कहा- डांग विस्लिंग

Rajesh.Choudhary
@timesofindia.com

■ नई दिल्ली : सुप्रीम कोर्ट ने बुधवार को अशोका यूनिवर्सिटी के प्रफेसर अली खान महमूदाबाद को 'ऑपरेशन सिंदूर' पर किए गए सोशल मीडिया पोस्ट के मामले में बुधवार को राहत दे दी। प्रफेसर महमूदाबाद को 18 मई को अरेस्ट किया गया था, जब से हिंसा में थे। शीर्ष अदालत ने उन्हें अंतरिम जमानत तो दी, पर केस की जांच पर रोक लगाने से इनकार कर दिया। हरियाणा के डीजीपी को निर्देश दिया कि 24 घंटे के अंदर सीनियर IPS अधिकारियों की एक स्पेशल इन्वेस्टिगेशन टीम (SIT) गठित करें, जिसमें हरियाणा और दिल्ली से बाहर के अधिकारी हों। जस्टिस सूर्यकांत की बेंच ने प्रफेसर को निर्देश दिया कि सोशल मीडिया पर इस मामले पर कोई लेख या टिप्पणी न करें और जांच में सहयोग करें।

प्रफेसर के ककील कपिल सिब्बल ने उनकी पोस्ट को देशभक्ति से भरी हुई बताया। इस पर जस्टिस सूर्यकांत ने कहा, 'देश एक बड़े संकट से गुजर रहा है। ऐसे वक्त में सांप्रदायिक बातें करना उचित नहीं है। इस समय एकजुट रहने की जरूरत थी, न कि सस्ती लोकप्रियता बढ़ाने की।' जस्टिस सूर्यकांत ने उनकी भाषा को डांग-विस्लिंग करार दिया।

'...जैसे 75 साल से अधिकार ही बांटे हों'

कपिल सिब्बल ने तर्क दिया कि पोस्ट का कोई आपराधिक उद्देश्य नहीं था और यह जय हिंद के साथ समाप्त हुई थी। जस्टिस सूर्यकांत ने कहा कि युद्ध पर टिप्पणी करने के बाद, वे राजनीति पर आ गए। हर किसी को अभिव्यक्ति की स्वतंत्रता है। लेकिन क्या यह समय था इतनी सांप्रदायिक बातें करने का...? देश एक बड़ी चुनौती से जूझ रहा है। दरिंदे हमारी सरजमीं



पर आए और निर्दोषों पर हमला किया। हम सब एकजुट थे। लेकिन ऐसे समय में इस मौके पर सस्ती लोकप्रियता हासिल करने का क्या तुक? हर कोई अधिकारों की बात करता है, जैसे देश ने पिछले 75 वर्षों से सिर्फ अधिकार ही बांटे हों। सूर्यकांत ने कहा, 'इसे हम कानून में 'डांग विस्लिंग' कहते हैं। एक शिक्षित प्रफेसर को यह नहीं कहना चाहिए कि उनके पास शब्दों की कमी थी।

टिप्पणी की मंशा जांच का विषय: ASG

अतिरिक्त सॉलिसिटर जनरल (ASG) एस.वी. राजू ने कहा कि इस टिप्पणी की मंशा जांच का विषय है। उन्होंने कहा कि पूरा प्रस्तुतीकरण यह है कि वह युद्ध विरोधी है, कह रहे हैं कि सेना के परिवार और सीमावर्ती क्षेत्रों में आम लोग भी पीड़ित होते हैं। लेकिन कुछ शब्दों के दोहरे अर्थ भी हो सकते हैं। यह पोस्ट उतनी मासूम नहीं है जितनी सिब्बल दिखा रहे हैं।

क्या है डांग विस्लिंग, जो जस्टिस ने कहा

डांग-विस्लिंग में कुछ शब्द या वाक्यांश जानबूझकर इस तरह कहे या लिखे जाते हैं कि उनकी असली या छिपी हुई बात सिर्फ एक खास ग्रुप ही समझ सके। यह शब्द अंग्रेजी के Dog-Whistle से आया है। डांग-विस्लिंग भाषा में आम लोग किसी गहरे या भड़काऊ संदेश को नहीं समझते, लेकिन टारगेटेड ग्रुप उसे पहचान लेता है।

The New Indian Express

Fill top position in state disability panel, improve Asha Kiran, says NHRC

The panel has asked the top bureaucrat to submit an action taken report by July 11.

<https://www.newindianexpress.com/cities/delhi/2025/May/22/fill-top-position-in-state-disability-panel-improve-asha-kiran-says-nhrc>

Updated on: 22 May 2025, 8:11 am

2 min read

NEW DELHI: The National Human Rights Commission (NHRC) has directed the Delhi Chief Secretary to speed up appointment of the State Commissioner for Persons with Disabilities (SCPD), a post that has been lying vacant for over a year. The panel has asked the top bureaucrat to submit an action taken report by July 11.

In its communication, the Commission also called for urgent action to address the severe shortage of healthcare staff at the Asha Kiran shelter home, which came under scrutiny last year after 28 inmates died within a month.

The directive comes after a complaint from a member of the NHRC's Core Group on Disability – Dr Satendra Singh – who is also part of the advisory committee assisting the Delhi SCPD.

The complaint raised grave concerns over neglect of the rights and welfare of people with disabilities in the capital. Dr Singh highlighted the non-functioning of District Level Committees, absense of meetings of State Advisory Board on disability, and lack of policy implementation for individuals with high support needs.

The NHRC took cognisance of the matter on October 8, 2024, and asked the government to submit an action taken report within four weeks. In response, the Social Welfare Department submitted a report in February 2025, stating that the recruitment process for the SCPD was initiated on October 30, 2024 while the department secretary has been given interim charge of the position. The NHRC noted that while some progress has been made since its intervention, a response was triggered only after the panel took notice.

'Asha Kiran staff being recruited'

The Delhi govt report stated that steps are being taken to recruit staff for Asha Kiran, and a proposal to hire workers on outsourced basis has been submitted to address the urgent lack of health workers. However, key posts including that of the Superintendent remain unfilled

Cabinet nod to aid disabled

A Cabinet note for a financial aid scheme for people with disabilities requiring high support was approved in October 2024.

Business Standard

Violation of human rights: NHRC takes cognizance of Ashoka professor arrest

Professor Ali Khan Mahmudabad was arrested earlier this week for his social media post over India's 'Operation Sindoor'

https://www.business-standard.com/india-news/nhrc-professor-ali-khan-mahmudabad-post-human-rights-ashoka-university-125052101074_1.html

Rahul Goreja New Delhi

3 min read Last Updated : May 21 2025 | 4:27 PM IST

The National Human Rights Commission (NHRC) on Wednesday said it has taken suo moto cognizance of a news report which “prima facie discloses” that the arrest of Ashoka University professor Ali Khan Mahmudabad violates his human rights and liberty.

Mahmudabad is associate professor and head of the Political Science Department at Ashoka University. He was arrested earlier this week for a social media post over India's 'Operation Sindoor', which targeted nine terrorist sites in Pakistan and Pakistan-occupied Jammu & Kashmir (PoJK).

“The Commission has noted that the report, which contains a gist of the allegations on the basis of which he has been arrested, discloses, prima facie, that the human rights and liberty of the said Professor have been violated. Therefore, it has deemed it to be a fit case for taking suo motu cognizance of the reported incident,” the NHRC said in a statement.

The human rights body further stated that it has issued a notice to the Director General of Police, Haryana, calling for a detailed report in the matter within one week.

NHRC, India takes suo motu cognizance of a media report regarding the arrest and remand to custody of a Professor of Ashoka University in Haryana. May like to refer to the press release at: <https://t.co/g0w7DUBA4V> pic.twitter.com/zQbh5Ttpez

— NHRC India (@India_NHRC) May 21, 2025

The development comes on the same day when the Supreme Court ordered the immediate release of Professor Mahmudabad, while directing the formation of a special investigation team (SIT) to probe the matter.

The apex court, however, criticised Mahmudabad's "choice of words", and directed him to refrain from making any online statements or publishing any articles related to the subject of the ongoing investigation.

Why was Ali Khan Mahmudabad arrested?

Professor Mahmudabad was arrested on May 18 for making alleged derogatory remarks toward the Indian Army and two women officers — Colonel Sofia Qureshi and Wing Commander Vyomika Singh — who appeared at media briefings on ‘Operation Sindoor’. Two FIRs were filed against him for allegedly criticising the Army and making derogatory comments about the women officers.

In his post, he referred to the appearance of two women officers at a press briefing as “optics” and “just hypocrisy”. His remarks drew sharp backlash and were perceived as disrespectful toward women in uniform. The Haryana Women’s Commission took suo motu cognisance, and the complaint was filed by a BJP Yuva Morcha leader.

Economic Times

NHRC takes suo moto cognizance of Ashoka University Professor's arrest: sends notice to Haryana DGP

<https://economictimes.indiatimes.com/news/india/nhrc-takes-note-of-ashoka-university-professors-arrest-sends-notice-to-haryana-dgp/articleshow/121313111.cms?from=mdr>

ET Online Last Updated: May 21, 2025, 02:58:00 PM IST

Synopsis

The National Human Rights Commission, India, has taken suo motu cognizance of a news report concerning the arrest and remand of an Ashoka University Professor in Haryana. Finding a prima facie violation of human rights and liberty, the NHRC has issued a notice to the Director General of Police, Haryana, demanding a detailed report on the matter within one week.

The National Human Rights Commission (NHRC), India on Wednesday said that it has taken suo motu cognizance of Ashoka University Professor's arrest over his post on Operation Sindoor.

"The Commission has noted that the report, which contains a gist of the allegations on the basis of which he has been arrested, discloses, prima facie, that the human rights and liberty of the said Professor have been violated. Therefore, it has deemed it to be a fit case for taking suo motu cognizance of the reported incident," said NHRC in its statement.

Accordingly, the commission has issued a notice to the Director General of Police, Haryana, calling for a detailed report in the matter within one week.

The Supreme Court on Wednesday granted interim bail to Ali Khan Mahmudabad, associate professor and head of the Political Science Department at Ashoka University in Haryana, who was arrested over a social media post on Operation Sindoor.

A bench of Justices Surya Kant and N Kotiswar Singh refused to stay the two FIRs registered by Haryana Police against him, saying he has not made out any case for a stay on investigation. However, the bench released him on interim bail.

"We direct the petitioner to be released on interim bail subject to furnishing of bail bonds to the satisfaction of the CJM Sonapat," ordered the bench while imposing certain conditions on his release.

The apex court restrained the associate professor from making any further online posts or speeches on the issue. No article or online posts are to be made, nor will any speech be delivered on the subject matter of the case.

Further, he was retrained from making any comments on the terrorist attack on Indian soil or the counter-response given by India. The bench also asked him to surrender his passport.

It also ordered constitution of a Special Investigation Team (SIT) within 24 hours to probe the matter. The top court directed that the SIT will be comprised of senior IPS officers, who do not belong to Haryana or Delhi and one officer of the SIT should be a woman. The SIT should be headed by an Inspector General rank officer and the other two members must be of SP rank.

"Having regard to contents of two alleged offending online posts which led to FIR against the petitioner, we are satisfied that no case of staying the investigation is made out. However, to understand the complexity and for proper appreciation of the language used in the post, we direct DGP Haryana to constitute a SIT comprising of three IPS officers who do not belong to Haryana or Delhi. SIT shall be headed by Inspector General of police and one of the members shall be a woman officer," the order stated.

Mahmudabad was arrested from his residence in Delhi by Haryana Police on Sunday and remanded to two-day police custody following the registration of two separate cases. He was charged with, among other things, endangering India's sovereignty, unity and integrity for his comments on Operation Sindoor.

The Haryana Women's Commission had earlier termed Mahmudabad's social media comments as disparaging towards women officers in the Indian Armed Forces and said it also promoted communal disharmony. On May 13, Haryana Women Commission chief Renu Bhatia had dispatched the summons to the associate professor.

Hindustan Times

NHRC seeks report on Ashoka University professor Ali Khan Mahmudabad's arrest

<https://www.hindustantimes.com/india-news/nhrc-seeks-report-on-ashoka-university-professor-ali-khan-mahmudabads-arrest-101747821873848.html>

By HT News Desk| May 21, 2025 03:56 PM IST

The notice came just hours after Prof Ali Khan Mahmudabad was granted interim bail by the Supreme Court. The commission has sought the report within a week.

The National Human Rights Commission, India, on Wednesday issued a notice to the Haryana Director General of Police (DGP) seeking a detailed report on the arrest of Ashoka University professor Ali Khan Mahmudabad.

Prof Mahmudabad was arrested over a social media post about the official briefing of Operation Sindoor, involving Colonel Sofiya Qureshi. The notice came just hours after the Supreme Court granted Prof Mahmudabad interim bail. The commission has sought the report within a week.

In a statement, the commission said it had come across a May 20 media report that "contains a gist of the allegations on the basis of which he has been arrested."

"It discloses prima facie that the human rights and liberty of the said professor have been violated. Therefore, it has deemed it to be a fit case for taking suo moto cognisance of the reported incident," the statement added.

Mahmudabad, who heads the political science department at Ashoka University, was taken into custody by the Haryana Police on May 18 pursuant to two complaints, including one by the Haryana State Commission for Women.

The Supreme Court on Wednesday granted interim bail to Ashoka University professor Ali Khan Mahmudabad, who was arrested by Haryana Police over a Facebook post commenting on 'Operation Sindoor', India's military response to the April 22 Pahalgam terror attack.

The court also directed that a Special Investigation Team (SIT) be constituted within 24 hours to probe the case. The team would consist of three senior officers not residing in Haryana, including a woman IPS officer, and be led by a DGP-rank officer.

Ashoka University welcomed the Supreme Court's intervention in the case. "We are relieved and heartened by Prof Ali Khan Mahmudabad being granted interim bail by the Hon'ble Supreme Court. It has provided great comfort to his family and all of us at Ashoka University," it said in a statement.

Hindustan Times

NHRC takes up Ashok University prof's arrest, seeks Haryana DGP report in 7 days

<https://www.hindustantimes.com/india-news/nhrc-takes-up-ashok-university-prof-s-arrest-seeks-haryana-dgp-report-in-7-days-101747820655251.html>

By Snehashish Roy| May 21, 2025 03:22 PM IST

NHRC took cognisance of a media report on Ali Khan Mahmudabad's arrest, observing that it prima facie disclosed violation of his liberty and human rights

NEW DELHI: The National Human Rights Commission (NHRC) on Wednesday ordered the Haryana Police to submit within seven days a detailed report on the arrest of Ashoka University professor Ali Khan Mahmudabad over a social media post about the official briefing of Operation Sindoor, observing that the arrest may have prima facie violated his human rights.

The commission's intervention came hours after the Supreme Court ordered the release of the professor, who was arrested on Sunday, on interim bail and ordered the setting up a three-member special investigation team of senior police officers to probe the case.

In its statement, NHRC said the commission had come across a report of May 20 on the professor's arrest and the court order to remand him in custody.

"The commission has noted that the report, which contains a gist of the allegations on the basis of which he has been arrested, discloses, prima facie, that the human rights and liberty of the said Professor have been violated," the commission said.

"Therefore, it has deemed it to be a fit case for taking suo motu cognizance of the reported incident".

Mahmudabad, who heads the political science department at Ashoka University, was taken into custody by the Haryana Police on May 18 pursuant to two complaints, including one by the Haryana State Commission for Women. The complaints, most people admit, seem to be a complete misreading of his post, which does not say anything critical about Operation Sindoor or the two women military officers who, on several occasions, briefed the media on it.

Ashoka University has welcomed the Supreme Court's intervention earlier in the day. "We are relieved and heartened by Prof Ali Khan Mahmudabad being granted interim bail by the Hon'ble Supreme Court. It has provided great comfort to his family and all of us at Ashoka University," it said.

Mint

`Human rights violated': NHRC sends notice to Haryana police over Ashoka Univ professor Ali Khan Mahmudabad's arrest

NHRC has noted potential violations of human rights in the arrest of Professor Ali Khan Mahmudabad from Ashoka University. The Supreme Court provided him interim bail, but the investigation continues regarding his social media posts.

<https://www.livemint.com/news/human-rights-liberty-violated-nhrc-sends-notice-to-haryana-police-over-ashoka-professor-ali-khan-mahmudabads-arrest-11747819473298.html>

Sayantani Biswas

Updated 21 May 2025, 03:44 PM IST

The NHRC has taken suo motu cognisance of a media report regarding the arrest and remand to custody of Ashoka University Professor Ali Khan Mahmudabad in Haryana. The NHRC has alleged that in arresting the HoD of Political Science, the “human rights and liberty of the Professor” were violated. The NHRC in the letter to the Director General of Police, Haryana, has called for a detailed report on the matter within one week.

Ashoka University Professor Ali Khan Mahmudabad was granted interim bail by the Supreme Court of India on Wednesday. Justice Surya Kant said, “When the choice of words is deliberately made to insult, humiliate or cause discomfort to other persons, the learned professor cannot have the lack of dictionary words...he could convey the very same feelings in a simple language without hurting others. Have some respect for the sentiments of others. Use simple and neutral kind(s) of language, respecting others.”

What is the Ali Khan Mahmudabad Case?

The Ali Khan Mahmudabad case involves an Ashoka University professor, who was arrested by Haryana Police in May 2025 following a Facebook post he made concerning “Operation Sindoor” — India's retaliatory strike against Pakistan after a terrorist attack in Pahalgam.

Two FIRs were registered against the Ashoka University professor under various sections of the BNS, including charges related to endangering national security and making statements likely to cause disharmony.

The Haryana State Commission for Women chief, Renu Bhatia, also summoned Mahmudabad over allegations of insulting women's modesty through his posts.

Who is Ali Khan Mahmudabad?

Ali Khan Mahmudabad is a historian, political scientist and columnist.

He holds a PhD and MPhil from the University of Cambridge, and an undergraduate degree in history and political science from Amherst College.

He has also studied Arabic at the University of Damascus.

What did Mahmudabad say in his Facebook post?

In his remarks, Mahmudabad said, “The optics of two women soldiers presenting their findings is important, but optics must translate to reality on the ground, otherwise it’s just hypocrisy.”

The commission has interpreted his remarks as “an attempt to vilify national military actions”.

In his post on Facebook, Mahmudabad also condemned “mob lynching” and “arbitrary bulldozing”.

“I am very happy to see so many right-wing commentators applauding Colonel Sophia Qureishi, but perhaps they could also equally loudly demand that the victims of mob lynchings, arbitrary bulldozing and others who are victims of the BJP’s hate mongering be protected as Indian citizens,” the Ashoka University professor wrote.

Supreme Court Grants Interim Bail to Mahmudabad

The Supreme Court granted Ali Khan Mahmudabad interim bail but refused to stay the ongoing investigation, directing the Haryana Director General of Police to constitute a Special Investigation Team (SIT) comprising senior IPS officers from outside Haryana and Delhi to probe the matter thoroughly.

The Court imposed strict conditions on Mahmudabad, restraining him from posting or commenting on the case or the recent Indo-Pak conflict, and ordering him to surrender his passport.

The bench also criticised Ali Khan Mahmudabad's choice of words in the posts, describing them as "dog whistling"—coded language intended to insult or provoke certain groups—and admonished him for seeking “cheap popularity” at a sensitive time for the nation.

What did the Haryana Women's Panel Allege?

Meanwhile, Renu Bhatia, chairperson of the commission, told ThePrint that the panel took suo motu cognisance of Ali Khan Mahmudabad’s remarks under Sections 10(1)(f) and 10(1)(a) of the Haryana State Commission for Women Act, 2012.

The notice highlights six concerns: disparaging women in uniform like Colonel Sofiya Qureshi and Wing Commander Vyomika Singh; misusing terms such as “genocide” and “dehumanisation”; vilifying military actions against cross-border terrorism; risking communal unrest; violating women’s dignity under the Constitution and Bharatiya Nyaya Sanhita; and breaching the University Grants Commission’s ethical guidelines for faculty.

What Did NHRC Say? Full Statement

The National Human Rights Commission (NHRC), India has come across a news report dated 20th May, 2025 regarding the arrest and remand to custody of a Professor of Ashoka University (a deemed to be University) in Haryana.

The Commission has noted that the report, which contains a gist of the allegations on the basis of which he has been arrested, discloses, prima facie, that the human rights and liberty of the said Professor have been violated. Therefore, it has deemed it to be a fit case for taking suo motu cognizance of the reported incident.

Accordingly, it has issued a notice to the Director General of Police, Haryana, calling for a detailed report in the matter within one week.

The New Indian Express

SC grants interim bail to Ashoka University professor, forms SIT: NHRC issues notice to Haryana DGP

The court in its order refused to stay the two First Information Reports (FIRs) registered by the Haryana Police against him in the matter.

<https://www.newindianexpress.com/nation/2025/May/21/sc-grants-interim-bail-to-ashoka-university-professor-mahmudabad-forms-sit-to-probe-case>

Suchitra Kalyan Mohanty | Updated on: 21 May 2025, 3:38 pm

3 min read

NEW DELHI: The Supreme Court has granted interim bail to Ashoka University professor Ali Khan Mahmudabad, arrested over alleged offensive online posts related to Operation Sindoor. The court in its order refused to stay the two First Information Reports (FIRs) registered by the Haryana Police against him in the matter.

The two-judge Bench of the top court, led by Justice Surya Kant and Justice N Kotiswar Singh, ordered the constitution of a Special Investigation Team (SIT) to probe the matter in place of the Haryana Police.

"The SIT will not have officers from Haryana or Delhi," Justice Kant said in the order.

Mahmudabad had moved the top court challenging his arrest. He, in his defence, clarified that his comments had been completely misunderstood.

The top court imposed certain conditions while directing the release of Mahmudabad on interim bail. The court also restrained him from posting any further commentary online regarding the conflict.

"No article or online posts should be made by Mahmudabad and he should not deliver any speech on the issues which are subject matter of this case. He is restrained from making any comments on the crisis recently faced by India, which is a terrorist attack on Indian soil or the counter response given by our nation," the court said and ordered him to surrender his passport.

The court also clarified that he should be enlarged on bail, subject to the furnishing of bail bonds to the satisfaction of the CJM Sonapat. There shall be only one set of bail bonds for both FIRs.

While upholding the right to freedom of expression, the court slammed Mahmudabad's choice of words, describing them as "dog whistling" intended to humiliate and discomfort others. The court said his words could have dual meanings.

"Everybody has a right to express himself. But is it the time to talk of it this much communal...? The country has faced a big challenge and is still facing it. Some monsters have come all the way from other jurisdictions and attacked innocent people. Entire

country is staying united. But at this juncture... Why make such statements? Just to gain cheap popularity on this occasion?" Justice Kant said.

In his social media post, Mahmudabad had criticised Pakistan-sponsored terrorism, and said that all the plaudits received by Colonel Sofiya Qureshi of the Indian Army, who had led India's press briefing, should reflect on the ground. He had also said that right-wing supporters in India should speak up against mob lynching.

"Having regard to the contents of the two alleged offending online posts which led to the FIR against the petitioner, we are satisfied that no case of staying the investigation is made out. However, to understand the complexity and for proper appreciation of the language used in the post, we direct DGP Haryana to constitute a SIT comprising of three IPS officers who do not belong to Haryana or Delhi. SIT shall be headed by the Inspector General of police, and one of the members shall be a woman officer," the order said.

During the hearing on Wednesday, Kapil Sibal, for Mahmudabad, argued that his social media post was a 'patriotic one.'

"The bona fide part can be subject matter of investigation. The entire protection is that he is anti war. He says reasons are that families will suffer along with civilians. He also speaks of countries that manufacture war equipment will benefit. Anyone who is conversant with such language can probe this because some words have dual meanings," the Bench opined.

Meanwhile, the National Human Rights Commission (NHRC) on Wednesday issued a notice to the Haryana Director General of Police over the arrest and remand of Mahmudabad, taking suo motu cognisance of media reports suggesting a possible violation of his human rights, PTI reported.

In a statement, the NHRC said it had come across a news report dated May 20 regarding his arrest. The commission said the report, which outlined the allegations against the professor, "prima facie discloses that the human rights and liberty of the said professor have been violated".

Ali Khan Mahmudabad is an associate professor and head of the political science department at Ashoka University in Haryana. The university expressed relief and was heartened after the Supreme Court granted him interim bail.

"We are relieved and heartened by Prof Ali Khan Mahmudabad being granted interim bail by the Hon'ble Supreme Court. It has provided great comfort to his family and all of us at Ashoka University," the university said in a statement.

The police arrested him on Sunday from his residence in Delhi. The prosecution charged him with endangering India's sovereignty, unity and integrity for his alleged comments on Operation Sindoor.

The State Women's Commission had also criticised Mahmudabad's comments as disparaging toward women officers in the Indian Armed Forces and said it also promoted communal disharmony.

(With inputs from PTI)

The Indian Express

Ashoka University expresses relief after SC grants interim bail to professor; national rights panel takes suo motu cognizance of report

Ali Khan Mahmudabad, Ashoka University's head of the Department of Political Science, was arrested over his comments on Operation Sindoor.

<https://indianexpress.com/article/cities/delhi/ashoka-university-relief-sc-interim-bail-national-rights-panel-suo-moto-10019784/>

By: Express News Service | New Delhi | Updated: May 21, 2025 20:18 IST

3 min read

Ashoka University on Wednesday expressed relief on the Supreme Court granting interim bail to its faculty member Ali Khan Mahmudabad, even as the National Human Rights Commission took suo-motu cognizance of a news report which “discloses, prima facie, the violation of the human rights and liberty of the Professor” who was arrested over his comments on Operation Sindoor.

“We are relieved and heartened by Prof Ali Khan Mahmudabad being granted interim bail by the Hon’ble Supreme Court. It has provided great comfort to his family and all of us at Ashoka University,” the university said in a statement, a week after it distanced itself from Khan Mahmudabad’s social media posts, saying that “these statements have been made by him independently in his individual capacity.”

Mahmudabad, the Head of Department of Political Science, was arrested after the Haryana State Commission for Women on May 12 took suo motu cognizance of his comments on social media where he called the optics of the media briefing on Operation Sindoor by Colonel Sofiya Qureshi and Wing Commander Vyomika Singh important but said it would be “hypocrisy” if it did not translate into reality on the ground.

The commission has interpreted the social media remarks as “an attempt to vilify national military actions”.

The Supreme Court on Wednesday granted interim bail to the associate professor. But the top court called the professor’s social media post “dog whistling” and refused to stay the investigation and directed the Haryana Director General of Police to set up a three-member special investigation team. The NHRC has also issued a notice to the Haryana DGP to submit a report within a week.

“The National Human Rights Commission (NHRC), India, has come across a news report dated 20th May, 2025 regarding the arrest and remand to custody of a Professor of Ashoka University (a deemed to be University) in Haryana. The Commission has noted that the report, which contains a gist of the allegations on the basis of which he has been arrested, discloses, prima facie, that the human rights and liberty of the said Professor

have been violated. Therefore, it has deemed it to be a fit case for taking suo motu cognizance of the reported incident,” NHRC said in a statement.

This comes days after the Committee for Academic Freedom (CAF) at Ashoka University called the arrest “disproportionate punishment made on flimsy grounds,” and “a fundamental attack on academic freedom.” “This is a clear curtailment of his freedom as an academic and public intellectual... We call upon Ashoka University to publicly stand by Prof Mahmudabad,” it added.

A statement dated May 16, endorsed by over 1,000 members of the academic community, demanded that the Haryana State Commission for Women, which had initially issued a notice to Khan regarding the posts, withdraw the notice and issue an apology.

“From a bare reading of his original posts, it is clear that Prof. Khan praised the strategic restraint of the armed forces... Far from being misogynist or anti-national, Prof. Khan’s posts are driven by a clear moral vision of what being a good citizen means,” the statement read.

Free Press Journal

`Human Rights, Liberty Violated': NHRC Takes Suo Motu Cognisance Of Ashoka University Professor Mahmudabad's Arrest: Seeks Detailed Report From Haryana DGP

Notably, earlier today, while granting interim bail, the apex court directed Mahmudabad to surrender his passport and refrain from posting or speaking online about the content of the post under investigation.

<https://www.freepressjournal.in/india/human-rights-liberty-violated-nhrc-takes-suo-motu-cognisance-of-ashoka-university-professor-mahmudabads-arrest-seeks-detailed-report-from-haryana-dgp>

Vinay Mishra Updated: Wednesday, May 21, 2025, 02:25 PM IST

In a surprising turn of events, the National Human Rights Commission (NHRC) on Wednesday took suo motu cognisance of Professor Ali Mahmudabad's arrest.

This comes hours after the Supreme Court granted interim bail to Ali Khan Mahmudabad, an associate professor at Ashoka University, who was arrested over a Facebook post critical of the Operation Sindhoor press briefings.

In a press release, the NHRC stated that the media report regarding the professor's arrest indicates "violation of the human rights and liberty of the Professor."

The NHRC has also issued a notice to the Director General of Police, Haryana, calling for a detailed report in the matter within one week.

"The Commission has noted that the report, which contains a gist of the allegations on the basis of which he has been arrested, discloses, prima facie, that the human rights and liberty of the said Professor have been violated. Therefore, it has deemed it a fit case for taking suo motu cognizance of the reported incident," the press release said.

Notably, earlier today, while granting interim bail, the apex court directed Mahmudabad to surrender his passport and refrain from posting or speaking online about the content of the post under investigation. The court also barred him from making any statements on the Pahalgam terrorist attacks or India's counter-terror operations, pending the inquiry. Bail was granted on the condition that he furnish bonds to the satisfaction of the Chief Judicial Magistrate, Sonipat.

Hindu

Supreme Court grants interim bail to Ashoka University professor Ali Khan Mahmudabad

Court has directed the Haryana Police to form an SIT by May 22 to investigate the terms used in Ali Khan Mahmudabad's posts

<https://www.thehindu.com/news/national/supreme-court-interim-bail-ashoka-university-professor-ali-khan-mahmudabad-social-media-posts-operation-sindoor/article69600685.ece>

Updated - May 21, 2025 03:45 pm IST

The Hindu Bureau

File picture of Ali Khan Mahmudabad. Photo: Instagram/@profakmahmudabad

Ashoka University associate professor Ali Khan Mahmudabad, arrested for his social media posts on Operation Sindoor, was granted an interim bail by the Supreme Court on Wednesday (May 21, 2025). The court, however, refused to stay the FIRs registered against him.

Ali Khan Mahmudabad granted interim bail

The Supreme Court further barred Mr. Mahmudabad from posting anything online regarding the matter.

The top court directed the Haryana Police to form a special investigation team (SIT) of three IPS officers, not belonging to Haryana and including a woman officer, to investigate the terms used in his posts. The police have been directed to form the SIT by Thursday (May 22, 2025). It also asked the police not to entertain fresh FIRs in the matter.

Mr. Mahmudabad has been asked to surrender his passport to the Chief Judicial Magistrate, Sonapat, and furnish common bail bonds in both FIRs

Meanwhile, Haryana Police said that it should be allowed to place any further evidence in the course of its investigation to seek lifting of the interim relief.

The Supreme Court made it clear that Mr. Mahmudabad must cooperate with the investigation and that the interim bail has been given to facilitate his cooperation

The Statesman

NHRC takes suo motu cognizance of Ashoka University Professor's arrest

The NHRC issued a notice to the Director General of Police, Haryana calling for a detailed report in the matter within one week.

<https://www.thestatesman.com/india/nhrc-takes-suo-motu-cognizance-of-ashoka-university-professors-arrest-1503435509.html>

Statesman News Service | New Delhi | May 21, 2025 8:03 pm

The National Human Rights Commission (NHRC) took suo motu cognizance on Wednesday of a media report regarding the arrest and custodial remand of Ashoka University Professor Ali Khan Mahmudabad in connection with his alleged comment on 'Operation Sindoor.'

The NHRC issued a notice to the Director General of Police, Haryana calling for a detailed report in the matter within one week.

Mahmudabad is an associate professor and head of the Political Science Department at Ashoka University. He was arrested earlier this week for a social media post about India's 'Operation Sindoor,' which targeted nine terrorist sites in Pakistan and Pakistan-occupied Jammu & Kashmir.

"The Commission has noted that the report, which contains a gist of the allegations on the basis of which he has been arrested, discloses, prima facie, that the human rights and liberty of the said professor have been violated. Therefore, it has deemed it to be a fit case for taking suo motu cognizance of the reported incident," said the NHRC in a statement.

Earlier, the Supreme Court granted interim bail to Mahmudabad in the Haryana Police FIR over his social media posts about 'Operation Sindoor.' He was arrested on May 18 and has been in custody since.

A bench of Justices Surya Kant and N. Kotiswar Singh refused to stay the two FIRs registered by Haryana Police against him, saying he has not made out any case for a stay on investigation. However, the bench released him on interim bail.

"We direct the petitioner to be released on interim bail subject to the furnishing of bail bonds to the satisfaction of the CJM Sonapat," ordered the bench while imposing certain conditions on his release.

The apex court has restrained the associate professor from making any further online posts or speeches on the issue or speech related to this matter. No article or online posts are to be made, nor will any speech be delivered on the subject matter of the case.

Furthermore, he has been restrained from making any comments on the terrorist attack on Indian soil or the counter-response that was given back to Pakistan by India.

Moreover, the bench has also asked him to surrender his passport. It also ordered the constitution of a Special Investigation Team (SIT) within 24 hours to probe the matter. The top court directed that the SIT be comprised of senior IPS officers who do not belong to Haryana or Delhi, and one officer of the SIT should be a woman. The SIT should be headed by an Inspector General rank, and the other two members must be of SP rank.

“Having regard to the contents of two alleged offending online posts that led to an FIR against the petitioner, we are satisfied that no case for staying the investigation is made out. However, to understand the complexity and for proper appreciation of the language used in the post, we direct DGP Haryana to constitute an SIT comprising three IPS officers who do not belong to Haryana or Delhi. SIT shall be headed by the inspector general of police, and one of the members shall be a woman officer,” the order stated.

The controversy arose from a Facebook post when Mahmudabad criticized war hawks and expressed concern over selective nationalism.

“I am very happy to see so many right-wing commentators applauding Colonel Sophia Qureishi, but perhaps they could also equally loudly demand that the victims of mob lynchings, arbitrary bulldozing, and others who are victims of the BJP’s hate mongering be protected as Indian citizens,” the post read on the social media platform.

The Hans India

NHRC takes suo moto cognisance of Ashoka University professor's arrest over remarks on Operation Sindoor

<https://www.thehansindia.com/news/national/nhrc-takes-suo-moto-cognisance-of-ashoka-university-professors-arrest-over-remarks-on-operation-sindoor-973101>

IANIS | 21 May 2025 6:58 PM IST

HIGHLIGHTS New Delhi: The National Human Rights Commission (NHRC) on Wednesday took suo moto cognisance of the arrest of Ali Khan Mahmudabad, a professor of...

New Delhi: The National Human Rights Commission (NHRC) on Wednesday took suo moto cognisance of the arrest of Ali Khan Mahmudabad, a professor of political science at Haryana-based Ashoka University, who was put behind bars by the state police over his remarks on Operation Sindoor. The apex human rights body issued a notice to the Director General of Police (DGP) of Haryana and called for a detailed report on the matter within one week. Taking note of the news report, the NHRC said that a gist of the allegations on the basis of which Mahmudabad has been arrested, prima facie, violated his human rights and liberty.

Earlier in the day, the Supreme Court granted interim bail to Ali Khan, ordering the Haryana DGP to constitute, within 24 hours, a Special Investigation Team (SIT) comprising three senior IPS officials, including a woman officer, to probe the case. Refusing to stay the investigation, a bench headed by Justice Surya Kant remarked that it granted interim bail to Ali Khan to facilitate further investigation. As per the order of the apex court, Mahmudabad would be released on interim bail upon surrendering his passport and furnishing bail bonds to the satisfaction of the court below. The top court also restrained the petitioner from posting any further online posts related to the present case or the recent India-Pakistan conflict. Mahmudabad, 42, was arrested on a complaint filed by Yogesh Jatheri, the General Secretary of the BJP Yuva Morcha in Haryana.

A Sonipat court on Tuesday sent him to 14 days of judicial custody. An FIR was lodged against Mahmudabad under sections of the Bharatiya Nyaya Sanhita (BNS) pertaining to inciting armed rebellion or subversive activities and insulting religious beliefs. Also, sedition-like charges have been filed against him.

In a post on social media, Mahmudabad wrote: "I am very happy to see so many right-wing commentators applauding Colonel Sophi(y)a Qureishi, but perhaps they could also equally loudly demand that the victims of mob lynchings, arbitrary bulldozing and others who are victims of the BJP's hate mongering be protected as Indian citizens. The optics of two women soldiers presenting their findings is important, but optics must translate to reality on the ground, otherwise it's just hypocrisy."

Haryana State Commission for Women Chairperson Renu Bhatia took suo motu cognisance of Mahmudabad's remarks, which were alleged to be disparaging towards women in the Indian armed forces and promoting communal disharmony. The women's rights body had summoned the professor, but he failed to appear.

Later, he said the Commission had "misread" his comment. "[I] am surprised that the Women's Commission, while overreaching its jurisdiction, has misread and misunderstood my posts to such an extent that they have inverted their meaning," Mahmudabad had said on X.

Tribune

Human rights body seeks report on professor's arrest over social media post

Seeking a detailed report within a week from Haryana DGP, NHRC stated that, prima facie, as per the media reports the professor's human rights and liberty appear to have been violated

<https://www.tribuneindia.com/news/haryana/human-rights-body-seeks-report-on-professors-arrest-over-social-media-post/>

Ujwal Jalali | Tribune News Service

New Delhi, Updated At : 07:08 PM May 21, 2025 IST

The National Human Rights Commission has sought a detailed report from Haryana DGP in the matter of arrest of Ashoka University professor Ali Khan Mahmudabad even as the Supreme Court granted him an interim bail in the case.

The Commission stated that it had taken suo motu cognisance of the professor's arrest over his social media posts concerning Operation Sindoor.

Seeking a detailed report within a week from Haryana DGP, NHRC stated that, prima facie, as per the media reports the professor's human rights and liberty appear to have been violated.

Mahmudabad, Associate Professor and Head of Political Science Department at Ashoka University, was arrested by the Haryana Police under multiple sections of the IPC for an Instagram post in which he critiqued what he described as selective praise by right-wing commentators.

"I am very happy to see so many right wing commentators applauding Colonel Sophia Qureishi but perhaps they could also equally loudly demand that the victims of mob lynchings, arbitrary bulldozing and others who are victims of BJP's hate mongering be protected as Indian citizens. The optics of two women soldiers presenting their findings is important but optics must translate to reality on the ground otherwise it's just hypocrisy," he had posted.

Although the professor's post also included praise for the Indian Armed Forces, the Haryana State Commission (HSCW) for Women found it objectionable and issued him a notice to appear before the woman's body and explain his remarks.

However, as the professor skipped the summons, the HSCW chairperson visited Ashoka University on Thursday to inquire into the matter but he did not appear before the panel again. Taking a serious note, the HSCW chairperson then lodged a formal complaint, following which Mahmudabad was arrested.

The professor then approached the Supreme Court which granted him an interim bail but refused to stay the investigation against him.

India Today

Ashoka professor gets interim bail, rapped for 'cheap publicity' in Op Sindoor post

Ali Khan Mahmudabad of Ashoka University was arrested last week after his social media post on Operation Sindoor was perceived as critical of the armed forces.

<https://www.indiatoday.in/india/law-news/story/supreme-court-grants-interim-bail-to-ashoka-university-professor-over-op-sindoor-post-refuses-to-stay-probe-2728018-2025-05-21>

Nalini Sharma | New Delhi,UPDATED: May 21, 2025 14:00 IST

Written By: Abhishek De

In Short

Ali Khan Mahmudabad arrested on May 18 over Op Sindoor post

Supreme Court directs formation of SIT to probe post

Blasts professor for attempt to get cheap publicity

The Supreme Court on Wednesday granted interim bail to Ashoka University Professor Ali Khan Mahmudabad over his controversial post on Operation Sindoor but refused to stay the investigation into the case. While granting the interim relief, a bench of Justice Surya Kant and Justice NK Singh blasted the professor for the timing of his remarks, calling it "dog whistling" and an attempt to get "cheap publicity".

"We direct the petitioner be released on interim bail... Having regard to the contents of two alleged offending online posts, we are satisfied that no case for staying the investigation is made out," the court said.

COURT DIRECTS SIT FORMATION

The court also directed the Haryana top cop to constitute within 24 hours a Special Investigation Team (SIT) comprising senior IPS officers for a further probe. However, the court said the officers should not be from Haryana or Delhi and one should be a woman.

"To understand the complexity and for proper appreciation of the language used in the post, we direct DGP Haryana to constitute a SIT comprising three IPS officers who do not belong to Haryana or Delhi," the bench further said.

IMPOSES RESTRICTIONS

The court also imposed certain conditions on Mahmudabad, barring the professor from posting or making any speech on the case.

He also cannot make any remarks in connection to the Pahalgam terror attack and the subsequent hostilities between India and Pakistan. The court also ordered the professor to surrender his passport.

Mahmudabad was arrested on May 18 and was sent to 14-day judicial custody by a Haryana court on Tuesday.

His post was perceived as critical of the military and disrespectful to the women officers, Colonel Sofia Qureshi and Wing Commander Vyomika Singh, who led the media briefings on Operation Sindoor.

'RIGHT TO FREE SPEECH FINE, WHERE IS THE DUTY?'

During the hearing, the Supreme Court, however, didn't mince any words while pulling up the professor, saying his remarks amount to "dog-whistling" and he should have used "neutral and respectful" language.

"The entire projection is that he is anti-war, saying families of Army people, civilians in border areas suffer. But some words have double meanings also," the court said.

The court said while everyone had freedom of speech, such occasions (during India-Pakistan tensions) should not be used to garner publicity.

"Is it the time to talk about all of this? The country is already going through all this... monsters came and attacked our people. We have to be united. Why to get cheap popularity on these occasions," the court said.

Senior advocate Kapil Sibal, representing the professor, told the court that the petitioner's wife was nine months pregnant. The Additional Solicitor General pointed out that Mahmudabad's post was not as innocent as projected by Sibal.

"You should know what is happening. There is right to free speech etc...Where is the duty? As if the whole country for the last 75 years is only distributing rights and no duty," the court said in strong remarks.

Ashoka University said that it was "relieved" and "heartened" after the top court granted interim bail to Mahmudabad.

HUMAN RIGHTS COMMISSION SEEKS REPORT

Meanwhile, the National Human Rights Commission (NHRC) took suo motu cognisance of the arrest of the professor, saying his rights and liberty were violated. Issuing a notice to the Haryana DGP, the NHRC sought a detailed report within a week.

"The commission has noted that a news report, which contains a gist of the allegations on the basis of which he has been arrested, discloses, prima facie, that the human rights and liberty of the said professor have been violated," the statement said.

Hindustan

मानवाधिकारों का उल्लंघन: अली खान महमूदाबाद की गिरफ्तारी पर NHRC का DGP को नोटिस

एनएचआरसी ने प्रोफेसर अली खान की गिरफ्तारी पर कहा है कि प्रथम दृष्टया पता चलता है कि उक्त प्रोफेसर के मानवाधिकारों और स्वतंत्रता का उल्लंघन किया गया है।

<https://www.livehindustan.com/national/nhrc-issues-notice-to-dgp-over-arrest-of-professor-ali-khan-mahmoodabad-violation-of-human-rights-201747824178341.html>

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने हरियाणा में अशोका यूनिवर्सिटी के प्रोफेसर अली खान महमूदाबाद की गिरफ्तारी और हिरासत रिमांड के संबंध में एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है। एनएचआरसी ने हरियाणा के डीजीपी को एक नोटिस जारी कर एक सप्ताह के भीतर मामले में विस्तृत रिपोर्ट मांगी है। साथ ही कहा है कि प्रोफेसर के मानवाधिकारों और स्वतंत्रता का उल्लंघन किया गया है। अली खान ने ऑपरेशन सिंदूर को लेकर सोशल मीडिया पर एक पोस्ट लिखी थी, जिसके बाद उनके खिलाफ एफआईआर दर्ज करवाई गई थी।

एनएचआरसी के बयान में कहा गया है, "राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी), भारत को हरियाणा में अशोका विश्वविद्यालय (एक डीम्ड यूनिवर्सिटी) के एक प्रोफेसर की गिरफ्तारी और हिरासत में रिमांड के संबंध में 20 मई, 2025 की एक समाचार रिपोर्ट मिली है। आयोग ने नोट किया है कि रिपोर्ट, जिसमें उन आरोपों का सार है जिनके आधार पर उन्हें गिरफ्तार किया गया है, प्रथम दृष्टया पता चलता है कि उक्त प्रोफेसर के मानवाधिकारों और स्वतंत्रता का उल्लंघन किया गया है। इसलिए, इसने इसे कथित घटना का स्वतः संज्ञान लेने के लिए उपयुक्त मामला माना है। हरियाणा के पुलिस महानिदेशक को एक नोटिस जारी किया है, जिसमें एक सप्ताह के भीतर मामले में विस्तृत रिपोर्ट मांगी गई है।"

इससे पहले, सुप्रीम कोर्ट ने बुधवार को अली खान महमूदाबाद को अंतरिम जमानत दे दी। जस्टिस सूर्यकांत और एन कोटिश्वर सिंह की पीठ ने उनके खिलाफ हरियाणा पुलिस द्वारा दर्ज दो एफआईआर पर रोक लगाने से इनकार करते हुए कहा कि उन्होंने जांच पर रोक लगाने का कोई मामला नहीं बनाया है। हालांकि, पीठ ने उन्हें अंतरिम जमानत पर रिहा कर दिया। पीठ ने उनकी रिहाई पर कुछ शर्तें लगाते हुए आदेश दिया, "हम याचिकाकर्ता को सीजेएम सोनीपत की संतुष्टि के लिए जमानत बांड प्रस्तुत करने की शर्त पर अंतरिम जमानत पर रिहा करने का निर्देश देते हैं।"

सर्वोच्च न्यायालय ने एसोसिएट प्रोफेसर को इस मुद्दे पर कोई और ऑनलाइन पोस्ट या भाषण देने से रोक दिया। मामले के विषय पर कोई लेख या ऑनलाइन पोस्ट नहीं लिखा जाएगा, न ही कोई भाषण दिया जाएगा। इसके अलावा, उन्हें भारतीय धरती पर आतंकवादी हमले या भारत द्वारा दी गई जवाबी प्रतिक्रिया पर कोई टिप्पणी करने से रोका गया। बेंच ने उनसे अपना पासपोर्ट भी जमा करने को कहा है। साथ ही मामले की जांच के लिए 24 घंटे के भीतर एक विशेष जांच दल (एसआईटी) गठित करने का आदेश दिया। शीर्ष अदालत ने निर्देश दिया कि एसआईटी में वरिष्ठ आईपीएस अधिकारी शामिल होंगे, जो हरियाणा या दिल्ली से संबंधित नहीं हैं और एसआईटी की एक अधिकारी महिला होनी चाहिए। एसआईटी का नेतृत्व महानिरीक्षक रैंक के अधिकारी द्वारा किया जाना चाहिए और अन्य दो सदस्य एसपी रैंक के होने चाहिए।

Hari Bhoomi

Prof Ali Khan: NHRC ने प्रोफेसर अली खान की गिरफ्तारी पर हरियाणा DGP से मांगी रिपोर्ट, कहा- ये मानवाधिकार का उल्लंघन

<https://www.haribhoomi.com/state-local/haryana/professor-ali-khan-mahmudabad-arrest-issue-nhrc-sought-report-from-haryana-dgp-628963>

21 मई 2025

एनएचआरसी ने प्रोफेसर अली खान की गिरफ्तारी मामले में हरियाणा डीजीपी को लिखा पत्र

राष्ट्रीय मानवाधिकार आयोग ने बयान में कहा है कि प्रोफेसर अली खान महमूदाबाद की गिरफ्तारी प्रथम दृष्टया मानवाधिकार और स्वतंत्रता का उल्लंघन नजर आती है। इसलिए, हरियाणा के डीजीपी से विस्तृत रिपोर्ट मांगी है।

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने हरियाणा की अशोका यूनिवर्सिटी के प्रोफेसर अली खान महमूदाबाद की गिरफ्तारी और हिरासत का स्वतः संज्ञान लिया है। एनएचआरसी ने हरियाणा के डीजीपी को पत्र लिखकर एक सप्ताह के भीतर इस पूरे मामले पर विस्तृत रिपोर्ट मांगी है। अली खान पर ऑपरेशन सिंदूर पर आपत्तिजनक टिप्पणी करने और भारत की संप्रभुता और एकता से खिलवाड़ करने का भी आरोप है। वे 18 मई से जेल में बंद थे, लेकिन आज उन्हें सुप्रीम कोर्ट से अंतरिम जमानत मिल गई है। हालांकि एनएचआरसी ने प्रथमदृष्टया अली खान के मानवाधिकारों और स्वतंत्रता का उल्लंघन पाया है।

एनएचआरसी ने अपने बयान में कहा कि अशोका यूनिवर्सिटी के एक प्रोफेसर की गिरफ्तारी और हिरासत के रिमांड के संबंध में 20 मई 2025 को समाचार रिपोर्ट मिली थी। इस रिपोर्ट में प्रोफेसर की गिरफ्तारी के संबंध में जो भी कारण बताए गए, उनको देखने के बाद पहली नजर से लगता है कि इस मामले में प्रोफेसर के मानवाधिकार और स्वतंत्रता के अधिकार का उल्लंघन हुआ है। आयोग ने स्पष्ट किया कि इन सब कारणों के चलते यह मामला स्वतः संज्ञान लेने के लायक है। आयोग ने हरियाणा के डीजीपी से इस पूरे मामले में एक सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

सुप्रीम कोर्ट से मिली अंतरिम जमानत

प्रोफेसर अली खान को आज (बुधवार) ही सुप्रीम कोर्ट से अंतरिम जमानत मिली है। सुप्रीम कोर्ट ने अंतरिम जमानत देने के साथ ही सख्त हिदायत भी दी है। शीर्ष न्यायालय ने उनकी मीडिया पोस्ट पर शब्दों को लेकर कड़ा ऐतराज जताया, साथ ही कहा कि आगे इस तरह के शब्दों का इस्तेमाल नहीं करना चाहिए। कोर्ट ने मामले की जांच पूरी होने तक किसी भी प्रकार की पोस्ट करने और लेख लिखने पर पाबंदी लगाई है। पासपोर्ट जमा करने को भी कहा है। इसके अलावा सुप्रीम कोर्ट ने 24 घंटे के भीतर तीन आईपीएस अधिकारियों वाली एसआईटी बनाने के निर्देश दिए हैं।

The Print

अशोका यूनिवर्सिटी के प्रोफेसर मामले में एनएचआरसी ने हरियाणा के पुलिस प्रमुख को नोटिस जारी किया

<https://hindi.theprint.in/india/nhrc-issues-notice-to-haryana-police-chief-in-ashoka-university-professor-case/821272/>

भाषा 21 मई, 2025

नयी दिल्ली, 21 मई (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बुधवार को कहा कि उसने अशोका यूनिवर्सिटी के एक एसोसिएट प्रोफेसर की गिरफ्तारी और उन्हें हिरासत में भेजे जाने के मामले में हरियाणा के पुलिस प्रमुख को नोटिस जारी किया है तथा एक सप्ताह के भीतर रिपोर्ट मांगी है।

एनएचआरसी ने एक बयान में कहा कि उसने इस गिरफ्तारी से संबंधित खबर का 'स्वतः संज्ञान' लिया है।

आयोग ने कहा कि 'खबर में उन आरोपों का सार है जिनके आधार पर उन्हें गिरफ्तार किया गया है और यह खबर प्रथम दृष्टया खुलासा करती है कि उक्त प्रोफेसर के मानवाधिकारों और स्वतंत्रता का उल्लंघन किया गया है।'

अशोका यूनिवर्सिटी के राजनीति विज्ञान विभाग के प्रमुख अली खान महमूदाबाद के वकील और पुलिस ने पहले बताया था कि 'ऑपरेशन सिंदूर' के बारे में सोशल मीडिया पर पोस्ट कर संप्रभुता और अखंडता को खतरे में डालने समेत कड़े आरोपों में दो प्राथमिकियां दर्ज किये जाने के बाद रविवार को खान को गिरफ्तार कर लिया गया।

जम्मू कश्मीर के पहलगाम में 22 अप्रैल को हुए आतंकी हमले के बाद भारतीय सैन्य बलों ने ऑपरेशन सिंदूर चलाया तथा पाकिस्तान और उसके कब्जे वाले कश्मीर में आतंकी ठिकानों को निशाना बनाया था।

एनएचआरसी ने कहा कि उसने '20 मई को यह समाचार देखा कि हरियाणा में अशोका यूनिवर्सिटी (एक मानद विश्वविद्यालय) के एक प्रोफेसर को गिरफ्तार कर हिरासत में भेजा गया है।'

उसने कहा कि इसलिए, आयोग ने इस कथित घटना का स्वतः संज्ञान लेने के लिए इसे उपयुक्त मामला माना है। तदनुसार, आयोग ने हरियाणा के पुलिस महानिदेशक को नोटिस जारी कर एक सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

भाषा राजकुमार मनीषा

मनीषा

यह खबर 'भाषा' न्यूज़ एजेंसी से 'ऑटो-फीड' द्वारा ली गई है। इसके कंटेंट के लिए डिप्रिंट जिम्मेदार नहीं है।

Jagran

अशोका यूनिवर्सिटी के प्रोफेसर अली खान को मिली राहत, सुप्रीम कोर्ट ने दी अंतरिम जमानत

सुप्रीम कोर्ट ने अशोक विश्वविद्यालय के प्रोफेसर अली खान महमूदाबाद को अंतरिम जमानत दी है लेकिन उनके खिलाफ जांच पर रोक लगाने से इनकार कर दिया। ऑपरेशन सिंदूर पर विवादास्पद पोस्ट के कारण महमूदाबाद को गिरफ्तार किया गया था। कोर्ट ने कहा कि अभिव्यक्ति की स्वतंत्रता का अधिकार है पर उनकी टिप्पणी डाग व्हिसलिंग जैसी प्रतीत होती है।

<https://www.jagran.com/news/national-ashoka-university-professor-ali-khan-gets-relief-supreme-court-grants-interim-bail-23943554.html>

By Agency Edited By: Piyush Kumar Updated: Wed, 21 May 2025 11:20 PM (IST)

पीटीआई, नई दिल्ली। सुप्रीम कोर्ट ने बुधवार को अशोक विश्वविद्यालय के प्रोफेसर अली खान महमूदाबाद को अंतरिम जमानत दे दी, लेकिन उनके खिलाफ जांच पर रोक लगाने से इनकार कर दिया। ऑपरेशन सिंदूर पर विवादास्पद पोस्ट करने के लिए महमूदाबाद को गिरफ्तार किया गया था।

शीर्ष अदालत ने कहा कि हालांकि सभी को अभिव्यक्ति की स्वतंत्रता का अधिकार है, लेकिन महमूदाबाद की टिप्पणी डाग व्हिसलिंग (समूह विशेष को सांकेतिक रूप से उकसाने वाला संदेश) जैसी प्रतीत होती है।

महमूदाबाद सोनीपत स्थित अशोक विश्वविद्यालय में राजनीति विज्ञान विभाग के प्रमुख हैं। जस्टिस सूर्यकांत और एन कोटिश्वर "सह की पीठ ने हरियाणा के पुलिस महानिदेशक को मामले की जांच के लिए 24 घंटे के भीतर तीन सदस्यीय विशेष जांच दल (एसआइटी) गठित करने का निर्देश दिया।

एसआइटी की अध्यक्षता महानिरीक्षक (आइजी) रैंक के अधिकारी करेंगे, जिसमें पुलिस अधीक्षक (एसपी) रैंक की एक महिला अधिकारी भी शामिल होंगी। शीर्ष अदालत ने कहा कि याचिकाकर्ता को आगे की जांच में मदद के लिए अंतरिम जमानत दी गई है और महमूदाबाद को अपना पासपोर्ट जमा करने का निर्देश दिया।

प्रोफेसर के पास शब्दों की कमी नहीं हो सकती: कोर्ट

पीठ ने प्रोफेसर की पोस्ट में शब्दों के चयन पर सवाल उठाते हुए कहा कि उनका इस्तेमाल जानबूझकर दूसरों को अपमानित करने, नीचा दिखाने या उन्हें असहज करने के लिए किया गया था। प्रोफेसर के पास शब्दों की कमी नहीं हो सकती। वह बिना दूसरों को चोट पहुंचाए सरल भाषा में वही भावनाएं व्यक्त कर सकते थे। महमूदाबाद के वकील कपिल सिब्बल ने तर्क दिया कि प्रोफेसर की टिप्पणी में कोई आपराधिक इरादा नहीं था।

उन्होंने कहा, पोस्ट का अंत "जय हिंद" से हुआ है, जो इसकी देशभक्ति की प्रकृति को दर्शाता है। राहत की मांग करते हुए सिब्बल ने कहा कि प्रोफेसर न्यायिक हिरासत में हैं और उनकी पत्नी नौ महीने की गर्भवती है। यह ऐसी टिप्पणियां करने का उचित अवसर नहीं है, लेकिन इन टिप्पणियों को इस तरह देखा जाना चाहिए कि उनमें कोई अपराध वाली बात नहीं है।

प्रोफेसर के मानवाधिकार और स्वतंत्रता का उल्लंघन किया गया है: मीडिया रिपोर्ट

एनएचआरसी ने हरियाणा पुलिस प्रमुख को भेजा नोटिसराष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बुधवार को कहा कि उसने महमूदाबाद की गिरफ्तारी पर स्वतः संज्ञान लेते हुए हरियाणा पुलिस प्रमुख को नोटिस जारी किया है। आयोग ने हरियाणा पुलिस से एक सप्ताह के भीतर रिपोर्ट मांगी है। एनएचआरसी ने एक बयान में कहा कि मीडिया रिपोर्ट से प्रथम दृष्टया पता चलता है कि प्रोफेसर के मानवाधिकार और स्वतंत्रता का उल्लंघन किया गया है।

भाजपा ने कहा-अभिव्यक्ति की स्वतंत्रता जिम्मेदारी के साथ आती है भाजपा ने कहा कि सुप्रीम कोर्ट की टिप्पणियां याद दिलाती हैं कि अभिव्यक्ति की स्वतंत्रता जिम्मेदारी के साथ आती है। भाजपा आइटी विभाग के प्रमुख अमित मालवीय ने एक्स पर लिखा, सुप्रीम कोर्ट ने प्रोफेसर अली खान महमूदाबाद को अंतरिम जमानत दी, लेकिन गंभीर चिंताएं जताईं। यह सिर्फ एक व्यक्ति के बारे में नहीं है। हमें संवाद के लिए खड़े होना चाहिए, लेकिन गरिमा के लिए भी।

जेल नहीं पहुंचा आदेश, आज हो सकती है रिहाई

सोनीपत संवाददाता के अनुसार, बुधवार शाम तक सुप्रीम कोर्ट का आदेश जेल नहीं पहुंचने के कारण महमूदाबाद की रिहाई नहीं हो सकी। अब गुरुवार को आदेश पहुंचने के बाद ही रिहाई हो सकेगी। स्वजन ने उनका मूल पासपोर्ट बुधवार दोपहर में ही राई थाने में जमा करा दिया था। सोनीपत की अदालत ने पासपोर्ट जमा करवाने के लिए बुधवार शाम पांच बजे तक का समय दिया था।

Hindustan

अशोका यूनिवर्सिटी प्रो. महमूदाबाद को मिली अंतरिम जमानत

सुप्रीम कोर्ट ने अशोका यूनिवर्सिटी के प्रोफेसर अली खान महमूदाबाद को ऑपरेशन सिंदूर के संबंध में सोशल मीडिया पर टिप्पणी करने के आरोप में अंतरिम जमानत दी। कोर्ट ने हरियाणा के डीजीपी को जांच के लिए विशेष...

<https://www.livehindustan.com/ncr/new-delhi/story-supreme-court-grants-interim-bail-to-ashoka-university-professor-ali-khan-amid-controversial-comments-201747835563413.html>

21 मई 2025

नई दिल्ली, विशेष संवाददाता सुप्रीम कोर्ट ने बुधवार ऑपरेशन सिंदूर को लेकर सोशल मीडिया पर टिप्पणी के आरोप में गिरफ्तार किए गए अशोका यूनिवर्सिटी के प्रो. अली खान महमूदाबाद को अंतरिम जमानत दे दी। हालांकि, कोर्ट ने उनके खिलाफ जांच पर रोक से इनकार कर दिया। जस्टिस सूर्यकांत और एन. कोटिश्वर सिंह की पीठ ने हरियाणा के डीजीपी को प्रो. महमूदाबाद के खिलाफ दर्ज प्राथमिकी की जांच के लिए 24 घंटे के भीतर विशेष जांच दल (एसआईटी) गठित करने का आदेश दिया। एसआईटी मामले की संवेदनशीलता और पोस्ट की भाषा को समझने बाद मामले में क्या कार्रवाई की जाए, इस बारे में रिपोर्ट देगी।

इससे पहले, जस्टिस सूर्यकांत ने प्रो. महमूदाबाद के पोस्ट पर सवाल उठाए। कहा कि स्वतंत्र अभिव्यक्ति वाले समाज के लिए यह बहुत दुर्भाग्यपूर्ण है कि जानबूझकर शब्दों का चयन अपमान करने और दूसरे पक्ष को असहज करने के लिए किया जाता है। प्रो. महमूदाबाद के पास टिप्पणी करने के लिए शब्दकोश में शब्दों की कमी नहीं होनी चाहिए। वे ऐसी भाषा का इस्तेमाल कर सकते हैं, जिससे दूसरों की भावनाओं को ठेस न पहुंचे और तटस्थ भाषा का इस्तेमाल करें। यह भी कहा कि अंतरिम जमानत मामले में आगे की जांच को सुविधाजनक बनाने के लिए दी गई है। ----- सस्ती लोकप्रियता पाने की क्या जरूरत : जस्टिस सूर्यकांत - प्रो. महमूदाबाद को राहत देते हुए की टिप्पणी - सिब्बल बोले- प्रोफेसर का आपराधिक इरादा नहीं नई दिल्ली, विशेष संवाददाता प्रो. अली खान महमूदाबाद को अंतरिम जमानत देते हुए सुप्रीम कोर्ट के न्यायमूर्ति सूर्यकांत ने बुधवार को कहा कि सभी को बोलने और अभिव्यक्ति की स्वतंत्रता का अधिकार है। पर, क्या यह सब बात करने का समय आ गया है। देश पहले से ही इन सब से गुजर रहा है और देश ने इन सबका सामना किया है। कहा कि राक्षसों ने आकर हमारे लोगों पर हमला किया। हमें एकजुट होना होगा। इसलिए, ऐसे मौके पर सस्ती लोकप्रियता पाने की क्या जरूरत है? न्यायमूर्ति सूर्यकांत ने यह टिप्पणी तब की जब कोर्ट में वरिष्ठ अधिवक्ता कपिल सिब्बल ने आरोपी बनाए गए प्रोफेसर का बयान पढ़ा। साथ ही कहा कि उनके मुवक्किल का कोई आपराधिक इरादा या सांप्रदायिक तनाव पैदा करने की कोशिश नहीं है। अंतरिम जमानत दिए जाने के बाद सिब्बल ने शीर्ष अदालत से आग्रह किया कि उनके मुवक्किल के खिलाफ इस मामले से संबंधित कोई और मुकदमा दर्ज करने पर रोक लगाई जाए। यह भी बताया कि अब महिला आयोग ने भी इस घटना पर संज्ञान ले लिया है। इस पर जस्टिस सूर्यकांत ने मौखिक तौर पर हरियाणा पुलिस को यह सुनिश्चित करने के निर्देश दिया और सिब्बल से कहा कि आगे कुछ नहीं होगा। हालांकि, हरियाणा सरकार को जांच के दौरान किसी भी अन्य आपत्तिजनक सामग्री को रिकॉर्ड में रखने की स्वतंत्रता दी गई।

‘महिला अधिकारियों के अपमान वाला बयान कहां हरियाणा पुलिस की ओर से अतिरिक्त सॉलिसिटर जनरल एसवी राजू ने जमानत याचिका का विरोध किया। कहा कि याचिकाकर्ता ने महिला सैन्य अधिकारी का अपमान किया है। इस पर जस्टिस सूर्यकांत ने कहा कि वह बयान कहां है, जिसमें उन्होंने महिला अधिकारियों का अपमान किया है? वकील द्वारा तैयार की गई कोई बात हमें दिखाइए कि उन्होंने महिला सैन्य अधिकारियों का अपमान कहां किया है। अगर ऐसा है तो यह गंभीर है। इस पर राजू ने कहा कि मुझे याचिका देखने दीजिए। उन्होंने कर्नल सोफिया कुरैशी पर कुछ टिप्पणियां कीं हैं। अंतरिम जमानत की शर्तें सुप्रीम कोर्ट ने प्रो. महमूदाबाद को सोनीपत के संबंधित अदालत में अपना पासपोर्ट और मुचलका जमा कराने को कहा है। साथ ही उन पर इस संबंध में कोई भी पोस्ट या लेख लिखने या भारतीय धरती पर आतंकी हमले या भारत द्वारा दी गई जवाबी प्रतिक्रिया के संबंध में कोई राय/टिप्पणी देने पर रोक लगा दी गई है। हरियाणा-दिल्ली से बाहर के अधिकारी एसआईटी में शीर्ष अदालत ने हरियाणा के डीजीपी को मामले की जांच के लिए गठित होने वाले एसआईटी में हरियाणा या दिल्ली कैडर से बाहर के वरिष्ठ आईपीएस अधिकारी को शामिल करने को कहा है। एसआईटी में एक महिला अधिकारी को होगी। एसआईटी की अगुवाई आईजी रैंक के अधिकारी करेंगे और उसमें अन्य दो सदस्य पुलिस अधीक्षक रैंक के अधिकारी होंगे। हरियाणा पुलिस को मानवाधिकार आयोग का नोटिस नई दिल्ली, एजेंसी। राष्ट्रीय मानवाधिकार आयोग ने बुधवार को कहा कि उसने एसोसिएट प्रोफेसर अली खान महमूदाबाद की गिरफ्तारी और उन्हें हिरासत में भेजे जाने के मामले में हरियाणा के पुलिस प्रमुख को नोटिस जारी किया है। आयोग ने एक सप्ताह के भीतर मामले में रिपोर्ट भी मांगी है। आयोग ने कहा है कि उसने इस गिरफ्तारी से संबंधित खबर का 'स्वतः संज्ञान' लिया है। खबर से प्रतीत होता है कि प्रोफेसर के मानवाधिकारों और स्वतंत्रता का उल्लंघन किया गया है। इसी के आधार पर हरियाणा के डीजीपी को नोटिस जारी किया गया है।

Khas Khabar

प्रोफेसर अली खान मामले में मैंने कोई पत्र नहीं लिखा : प्रियांक कानूनगो

<https://www.khaskhabar.com/local/delhi-ncr/delhi-news/news-i-did-not-write-any-letter-in-professor-ali-khan-case-priyank-kanungo-news-hindi-1-723669-KKN.html>

khaskhabar.com: बुधवार, 21 मई 2025 10:31 PM

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने हरियाणा की अशोका यूनिवर्सिटी के प्रोफेसर अली खान महमूदाबाद की गिरफ्तारी और हिरासत को लेकर स्वतः संज्ञान लिया है। आयोग ने हरियाणा के पुलिस महानिदेशक (डीजीपी) को पत्र लिखकर इस पूरे मामले पर एक सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

प्रोफेसर महमूदाबाद की गिरफ्तारी को लेकर विभिन्न मानवाधिकार संगठनों और शिक्षाविदों द्वारा चिंता जताई गई थी, जिसके बाद एनएचआरसी ने इस पूरे मामले को गंभीरता से लिया।

इस बीच एनएचआरसी के सदस्य प्रियांक कानूनगो ने स्पष्ट किया है कि उन्होंने यह पत्र नहीं लिखा है। समाचार एजेंसी आईएनएस से बात करते हुए उन्होंने कहा कि यह पत्र उनके संस्थान की ओर से भेजा गया है। उन्होंने यह भी बताया कि मानवाधिकार कानून की धारा 36 के अनुसार यदि किसी राज्य में पहले से ही राज्य मानवाधिकार आयोग ने संज्ञान लिया हो, तो फिर राष्ट्रीय आयोग उसी मामले में दोबारा संज्ञान नहीं ले सकता।

इस दौरान प्रियांक कानूनगो आईएनएस से दूरी बनाते हुए नजर आए और सार्वजनिक रूप से कोई विस्तृत बयान नहीं दिया। हालांकि, उन्होंने यह स्पष्ट कर दिया कि यह पत्र उनकी ओर से नहीं लिखा गया है।

बता दें कि प्रोफेसर अली खान महमूदाबाद पर 'ऑपरेशन सिंदूर' और भारतीय सेना की महिला अधिकारी कर्नल सोफिया कुरैशी और वायुसेना की विंग कमांडर व्योमिका सिंह पर आपत्तिजनक टिप्पणी का आरोप है। हालांकि, इस मामले में सुप्रीम कोर्ट से उन्हें अंतरिम जमानत मिल गई। प्रोफेसर अली खान महमूदाबाद को जस्टिस सूर्यकांत और जस्टिस एन. कोटिश्वर सिंह की बेंच ने अंतरिम जमानत दी है। वरिष्ठ वकील कपिल सिब्बल ने अली खान के मामले की पैरवी की।

अंतरिम जमानत देने के साथ ही सुप्रीम कोर्ट ने हरियाणा सरकार को नोटिस जारी किया है। कोर्ट ने मामले की जांच के लिए तीन आईपीएस अधिकारियों की एसआईटी बनाई है। प्रोफेसर अली खान को सोशल मीडिया पर विवादित पोस्ट से जुड़ा दूसरा कोई पोस्ट नहीं लिखने का आदेश दिया गया है। साथ ही उन्हें अपना पासपोर्ट सोनीपत की अदालत में सरेंजर करने का आदेश भी दिया गया है।

Navbharat Times

अशोका यूनिवर्सिटी के प्रोफेसर अली खान महमूदाबाद को सुप्रीम कोर्ट से मिली राहत और नसीहत

<https://navbharattimes.indiatimes.com/video/news/professor-ali-khan-mahmudabad-got-interim-bail/videoshow/121318482.cms>

Produced by: आदर्श यादव|Navbharat Times•21 May 2025, 6:37 pm

सोशल मीडिया पर की गई टिप्पणी के चलते हिरासत में लिए गए अली खान की याचिका पर सुप्रीम कोर्ट ने सुनवाई करते हुए उन्हें अंतिम जमानत (Final Bail) दे दी है। हालांकि मामला पूरी तरह खत्म नहीं हुआ है। सुप्रीम कोर्ट ने इस टिप्पणी की जांच के लिए 3 सदस्यों वाली SIT (Special Investigation Team) गठित करने का आदेश दिया है। हरियाणा के DGP को SIT बनाने की जिम्मेदारी दी गई है और ये टीम अपनी रिपोर्ट सीधे सुप्रीम कोर्ट को सौंपेगी।

Hari Bhoomi

सुप्रीम कोर्ट का फैसला: अशोका यूनिवर्सिटी के प्रोफेसर अली खान को कड़ी शर्तों के साथ मिली अंतरिम जमानत

<https://www.haribhoomi.com/state-local/delhi-ncr/ashoka-university-associate-professor-ali-khan-mahmudabad-bail-from-supreme-court-with-conditions-628919>

21 मई 2025

अशोका यूनिवर्सिटी के एसोसिएट प्रोफेसर अली खान को मिली अंतरिम जमानत।

अशोका यूनिवर्सिटी के एसोसिएट प्रोफेसर अली खान महमूदाबाद को ऑपरेशन सिंदूर को लेकर सोशल मीडिया पर आपत्तिजनक टिप्पणी को लेकर गिरफ्तार किया था। उन्हें जमानत मिली है, लेकिन...

हरियाणा के अशोका विश्वविद्यालय के एसोसिएट प्रोफेसर और राजनीति विज्ञान विभाग के प्रमुख अली खान महमूदाबाद को सुप्रीम कोर्ट से राहत मिली है। प्रोफेसर पर ऑपरेशन सिंदूर को लेकर सोशल मीडिया पर आपत्तिजनक टिप्पणी करने का आरोप है। शीर्ष न्यायालय ने प्रोफेसर महमूदाबाद को अंतरिम जमानत दी, लेकिन कड़े शब्दों में नसीहत भी दी है।

सुप्रीम कोर्ट ने कहा कि प्रोफेसर अली खान महमूदाबाद की पोस्ट में जिन शब्दों का इस्तेमाल किया गया, वो दूसरे को अपमानित करने और असहज करने वाले हैं। कोर्ट ने कहा कि सभी को अभिव्यक्ति की स्वतंत्रता है, लेकिन महमूदाबाद के बयान कानून की नजर में डॉंग व्हिसलिंग कहा जाता है। कोर्ट ने कहा कि वे विद्वान हैं और उनके पास शब्दों की कमी नहीं है।

सुप्रीम कोर्ट ने उन्हें आदेश दिया कि वह दोनों पोस्ट से संबंधित कोई भी ऑनलाइन लेख नहीं लिखेंगे और न ही कोई ऑनलाइन भाषण देंगे। इसके अलावा भारतीय धरती पर आतंकवादी हमलों या हमारे राष्ट्र दी गई जवाबी कार्रवाई के बारे में भी कोई टिप्पणी नहीं करेंगे। सुप्रीम कोर्ट ने उन्हें अपना पासपोर्ट जमा कराने का आदेश दिया।

एसआईटी गठित करने के दिए आदेश

सुप्रीम कोर्ट ने इस मामले की जांच के लिए 24 घंटे के भीतर तीन आईपीएस अधिकारियों वाली एसआईटी गठित करने का आदेश दिया। आदेश के मुताबिक, एसआईटी में राज्य से बाहर की एक महिला आईपीएस भी शामिल रहेंगी। एसोसिएट प्रोफेसर महमूदाबाद को जांच में शामिल होने और पूरा सहयोग देने का आदेश दिया है।

प्रोफेसर ने अपनी गिरफ्तारी को दी थी चुनौती

एसोसिएट प्रोफेसर को ऑपरेशन सिंदूर पर टिप्पणी करने के आरोप में 18 मई को गिरफ्तार किया गया था। उन पर भारत की संप्रभुता और अखंडता को खतरे में डालने का भी आरोप था। 18 मई को गिरफ्तारी के बाद उन्हें सोनीपत कोर्ट में पेश किया गया, जहां से 2 दिन की पुलिस हिरासत में भेज दिया। मंगलवार को उन्हें 27 मई तक हिरासत में भेज दिया।

सोमवार को प्रोफेसर अली खान ने सुप्रीम कोर्ट में अर्जी दाखिल कर गिरफ्तारी को गलत बताया और जल्द सुनवाई की अपील की। इस पर शीर्ष न्यायालय ने मामले को जल्द सूचीबद्ध करने का भरोसा दिया था। आज सुप्रीम कोर्ट ने केस को सुना और प्रोफेसर को अंतरिम जमानत तो दी, लेकिन जांच रोकने की अपील को खारिज कर दिया।

विपक्ष ने उठाया था सवाल

प्रोफेसर अली खान की गिरफ्तारी को लेकर विपक्ष ने सवाल उठाया था। कांग्रेस अध्यक्ष मल्लिकार्जुन खड़गे ने भी गिरफ्तारी को दुर्भाग्यपूर्ण बताया था। सोशल मीडिया पर भी अली खान की रिहाई को लेकर हस्ताक्षर अभियान चल रहा था। उधर, दूसरा पक्ष यह भी था, जो कि उनकी टिप्पणी को बेहद आपत्तिजनक मानकर गिरफ्तारी को सही बता रहा है। इसी कड़ी में हरियाणा राज्य महिला आयोग की अध्यक्ष रेनू भाटिया ने भी प्रोफेसर अली खान का नाम लेकर कहा था कि जो भी व्यक्ति देश की बेटियों के नाम पर गद्दारी करेगा, उनके खिलाफ मेरा काम चलता रहेगा।

Orissa Post

Killing of nomadic family in Sundargarh: NHRC seeks report from DM, SP

<https://www.orissapost.com/killing-of-nomadic-family-in-sundargarh-nhrc-seeks-report-from-dm-sp/>

PNN | Updated: May 21st, 2025, 10:24 IST

Sundargarh: National Human Rights Commission (NHRC) has sought an action-taken report (ATR) from Sundargarh District Magistrate and Superintendent of Police regarding the murder of five members of a nomadic family.

The incident occurred on the night of October 29, 2024, in Sundargarh district, where five members of a nomadic family were killed, and five others were allegedly kidnapped.

Acting on a petition filed by civil rights advocate Radhakanta Tripathy, the apex rights panel issued the order Monday. Tripathy alleged that the victims, part of a group of approximately 20 family members residing in tents in Karamdihi village, were attacked while they were asleep.

The family, seasonal visitors selling plastic mats, was reportedly targeted due to an illicit relationship involving one of the injured individuals. The kidnapped persons reportedly include the injured man's second wife and four children.

The incident, according to the complaint, underscores the systemic marginalisation of Denotified and Nomadic Tribes (DNTs) and calls out the alleged inaction of both the Odisha government and Central authorities, framing it as a violation of human rights.

Tripathy urged the NHRC to conduct a thorough investigation, gather updated data, implement targeted policies, and ensure justice and protection of the rights of the DNT community. "The allegations, prima facie, indicate serious violations of the human rights of the victims," observed the NHRC Bench, chaired by Priyank Kanoongo.

The commission has taken cognizance of the matter under Section 12 of the Protection of Human Rights Act, 1993. The Registry has been directed to issue notices to Sundargarh District Magistrate and SP, instructing them to investigate the allegations and submit an ATR.

PNN

Zee News

प्रोफेसर महमूदाबाद की गिरफ्तारी पर NHRC सख्त, हरियाणा DGP को नोटिस भेज एक हफ्ते में मांगा जवाब

NHRC on Professor Mahmudabad case: ऑपरेशन सिंदूर और कर्नल सोफिया पर टिप्पणी करने वाले अशोका यूनिवर्सिटी के प्रोफेसर को सुप्रीम कोर्ट ने अंतरिम जमानत दे दी है। लेकिन इस मामले में एक नया मोड़ गया है, दरअसल, NHRC ने प्रोफेसर पर पुलिस की इस कार्रवाई को उनके मानवाधिकारों का उल्लंघन मानते हुए सूबे के डीजीपी को नोटिस भेजकर जवाब मांगा है। पूरी जानकारी के लिए नीचे स्कॉल करें.

<https://zeenews.india.com/hindi/zeesalaam/news/nhrc-send-notice-to-haryana-dgp-and-demand-report-on-professor-mahmudabad-arrest-in-one-week-operation-sindoor/2767632>

Written By Zee Salaam Web Desk|Last Updated: May 21, 2025, 05:57 PM IST

NHRC on Professor Mahmudabad case: अशोका यूनिवर्सिटी के प्रोफेसर अली खान महमूदाबाद को ऑपरेशन सिंदूर पर टिप्पणी मामले में अंतरिम जमानत मिल गई है। लेकिन इस मामले में NHRC ने स्वतः संज्ञान लेते हुए हरियाणा के डीजीपी को नोटिस भेज कर एक हफ्ते में प्रोफेसर की गिरफ्तारी पर जवाब मांगा है। साथ ही आयोग ने कहा है कि अली खान की गिरफ्तारी उनकी स्वतंत्रता और मानवाधिकार का उल्लंघन है.

दरअसल, गुजिश्ता 18 मई को हरियाणा पुलिस द्वारा एक एफआईआर के आधार पर प्रोफेसर अली खान को गिरफ्तार किया गया था, हालांकि सुप्रीम कोर्ट ने बुधवार 21 मई को कुछ शर्तों के साथ उन्हें अंतरिम जमानत दे दिया है। वहीं राष्ट्रीय मानवाधिकार आयोग ने स्वतः संज्ञान लेते हुए हरियाणा के डीजीपी को नोटिस भेजकर एक हफ्ता के अंतर विस्तृत रिपोर्ट मांगा है। साथ आयोग ने कहा है कि मामले को प्रथम दृष्टया देखने पर मालूम होता है कि प्रोफेसर अली खान की गिरफ्तारी उनके मानवाधिकारों और स्वतंत्रता का उल्लंघन है.

इन शर्तों के साथ अली खान को मली है..

बता दें कि इस मामले को सुप्रीम कोर्ट जज जस्टिस सूर्यकांत और कोटिश्वर सिंह की पीठ कर रही है। पीछ ने आज प्रोफेसर को अंतरिम जमानत देते हुए निर्देश दिया है कि वह ऑपरेशन सिंदूर पर वह फिलहाल न तो कोई भाषण देंगे न ही वह कोई लेख या पोस्ट लिखेंगे। साथ ही कोर्ट ने आदेश दिया है कि अली खान को सीएम सोनीपत को बॉन्ड के तौर पर जमानत राशी जमा कराने होंगे। कोर्ट ने अली खान को यह भी निर्देश दिया है कि वह फिलहाल ऑपरेशन सिंदूर पर कोई कमेंट नहीं करेंगे। साथ ही प्रोफेसर को अपने पासपोर्ट कार्ड भी जमा करने होंगे.

बीजेपी के इस नेता के शिकायत के बाद अली खान को किया गया था गिरफ्तार

गौरतलब है कि प्रोफेसर अली खान महमूदाबाद ने ऑपरेशन सिंदूर और इस अभियान की सफलता पर प्रेस ब्रिफिंग करने वाली कर्नल सोफिय कुरैशी पर टिप्पणी करते हुए सोशल मीडिया पर एक पोस्ट किया था, जिसके बाद उनपर हरियाणा में हरियाणा बीजेपी युवा मोर्चा के नेता और जठेरी गांव के सरपंच ने एक

एफआईआर दर्ज कराया था. साथ हरियाणा महिला आयोग ने भी इस मामले पर प्रोफेसर के खिलाफ स्वतः संज्ञान लिया था. प्रोफेसर पर एफआईआर के बाद उन्हें हरियाना के सोनिपत के राय थाना पुलिस ने गिरफ्तार कर ली थी.

प्रोफेसर ने कर्नल सोफिया के लिए कही थी ये बात

अली खान महमूदाबाद ने 8 मई को अपने सोशल मीडिया पर ऑपरेशन सिंदूर के लेकर एक पोस्ट लिखा था, जिसमें ऑपरेशन सिंदूर के बाद कथित दक्षिणपंथी विचारधारा के लोगों द्वारा कर्नल सोफिया कुरैशी से सवाल पुछा गया था कि काश ये लोग भारत में मुसलमानों के मॉब लिंगिंग बीजेपी सरकार की नफरती राजनीति और बुलडोजर कार्रवाई पर इसी तरह सवाल उठाते. साथ ही उन्होंने लिखा था कि महिलाओं द्वारा इस ऑपरेशन की सफलता का ऐलान करवाना तो सही और प्रतीकात्मकता है, लेकिन अगर यह प्रतीकात्मकता जमीनी हकीकत में नहीं बदलती, तो यह सिर्फ पाखंड है.

Zee News

यूपी में NHRC की जांच से टीचर्स में टेंशन; योगी सरकार में निशाने पर अब सरकारी मदरसे!

UP Madarsa Controversy: उत्तर प्रदेश की योगी सरकार ने सरकार से फंड पाने वाले सभी मदरसों में टीचर्स के पदों पर अपॉइंटमेंट पर रोक लगा दिया है. सरकार के जरिये लगातार मदरसों पर की जा रही है कार्रवाई पर ऑल इंडिया टीचर्स एसोसिएशन मदरसा अरबिया समेत अन्य संगठनों ने नाराजागी जताई है.

<https://zeenews.india.com/hindi/zeesalaam/muslim-news/eow-to-investigate-up-madrassa-on-nhrc-orders-yogi-government-halts-teacher-appointments/2767565>

Written By Zee Salaam Web Desk | Last Updated: May 21, 2025, 05:20 PM IST

UP Madarsa News: उत्तर प्रदेश के अरबी और फारसी मदरसे लगातार जांच के घेरे में हैं. यह मामला राष्ट्रीय मानवाधिकार आयोग (NHRC) की दखल से जुड़ा है. आयोग के निर्देश पर राज्य की आर्थिक अपराध शाखा (EOW) इन मदरसों की जांच कर रही है. प्रदेश के मदरसा संगठनों ने योगी सरकार पर दोहरा और पक्षपातपूर्ण रवैया अपनाने के आरोप लगाए हैं.

दरअसल, बाराबंकी जिले के जैदपुर कस्बे के रहने वाले तल्हा अंसारी ने मानवाधिकार आयोग में शिकायत दर्ज कराई है. इसमें उन्होंने आरोप लगाया है कि अल्पसंख्यक कल्याण विभाग के अधिकारियों की मिलीभगत से प्रदेश के 588 मदरसों में अयोग्य शिक्षकों की नियुक्तियां की गई हैं. इन शिक्षकों के पास जरूरी योग्यता भी नहीं है. इसके अलावा इन मदरसों में बुनियादी सुविधाएं जैसे बिल्डिंग, फर्नीचर, हॉस्टल वगैर भी नहीं हैं, फिर भी सरकार इन्हें फंड दे रही है.

आयोग ने क्या किया?

इस पर मानवाधिकार आयोग ने बीते साल फरवरी 2024 में आर्थिक अपराध शाखा को शिकायत की जांच करके एक महीने में रिपोर्ट देने को कहा था, लेकिन अप्रैल तक रिपोर्ट नहीं आने पर आयोग ने नाराजगी जताई और फिर से रिमाइंडर भेजते हुए एक महीने में रिपोर्ट जमा करने का निर्देश दिया है. आयोग ने यह भी कहा है कि अगर तय समय में रिपोर्ट नहीं आई, तो मानवाधिकार संरक्षण अधिनियम 2013 के तहत कार्रवाई की जा सकती है.

मदरसा बोर्ड की कार्रवाई

इस बीच उत्तर प्रदेश मदरसा शिक्षा बोर्ड के रजिस्ट्रार आर. पी. सिंह ने सभी अल्पसंख्यक कल्याण अधिकारियों को पत्र भेजकर सरकारी मदद पाने वाले मदरसों की स्थिति की जानकारी मांगी है. इसमें मदरसे में छात्रों की संख्या, टीचर्स का अपॉइंटमेंट, बिल्डिंग, लाइब्रेरी और फर्नीचर जैसी सुविधाओं का जानकारी मांगी गई है. रजिस्ट्रार मदरसा बोर्ड ने अपने सर्कुलर में राष्ट्रीय मानवाधिकार आयोग के निर्देश का हवाला देते हुए ये सभी जरूरी जानकारी मांगी है.

इस मामले में ऑल इंडिया टीचर्स एसोसिएशन मदरसा अरबिया के राष्ट्रीय उपाध्यक्ष मौलाना तारिक कासमी ने कहा कि साल 2017 से ही मदरसों को बार-बार, अलग-अलग जांच के नाम पर लगातार परेशान किया जा रहा है. उन्हें हर महीने कोई न कोई नया सर्कुलर या नोटिस आ जाता है. मौलाना तारिक कासमी ने कहा

कि इससे मदरसों के प्रबंधक और शिक्षक मानसिक रूप से परेशान हैं और आर्थिक शोषण का शिकार हो रहे हैं. वे हर दिन अपनी नौकरी को लेकर डरे रहते हैं.

'प्रियांक कानूनगो के निशाने पर हैं मदरसे'

वहीं संगठन के महासचिव वहीदुल्लाह खान सईदी ने आरोप लगाया कि महज सियासी वजहों से सिर्फ मदरसों को निशाना बनाया जा रहा है. राजनीतिक कारणों से सिर्फ मदरसों को निशाना बनाया जा रहा है. उन्होंने कहा कि प्रियांक कानूनगो जहां कहीं भी रहे हैं, उनके निशाने पर मदरसे ही रहे हैं.

वहीदुल्लाह खान सईदी ने कहा कि जब प्रियांक कानूनगो नेशनल कमीश फॉर प्रोटेक्शन ऑफ चाइल्ड राइट्स के चेयरमैन थे, तब भी उनकी हर जांच का दायरा मदरसों तक ही सीमित रहता था और अब वह मानव अधिकार आयोग के मेंबर है तो वहां भी उनके निशाने पर मदरसे हैं. मदरसा संगठनों का कहना है कि सरकार की कार्रवाई एकतरफा और पक्षपातपूर्ण है, जिससे शिक्षा और अल्पसंख्यक समुदाय की स्वतंत्रता प्रभावित हो रही है.

मदरसों में अपॉइंटमेंट पर रोक

इससे पहले उत्तर प्रदेश की योगी सरकार ने एक बड़ा फैसला लेते हुए राज्य से फंड पाने वाले मदरसों में टीचर्स के अपॉइंटमेंट पर रोक लगा दी है. सरकार के जरिये जारी आदेश में मुख्यमंत्री योगी आदित्यनाथ के साथ हुई बैठक का हवाला दिया गया है. इसमें कहा गया है कि जब तक टीचर्स की अहलियत का दोबारा फैसला नहीं होता है, तब तक उनका अपॉइंटमेंट नहीं किया जाएगा.

उत्तर प्रदेश सरकार के संयुक्त सचिव दया शंकर ओझा के जरिये जारी किए गए शासनादेश (जीओ) में मदरसों में टीचर्स के नए अपॉइंटमेंट से जुड़ी प्रक्रिया को रोकने के निर्देश दिए गए हैं. इसमें बीते माह 25 अप्रैल 2025 को मुख्यमंत्री योगी आदित्यनाथ की अध्यक्षता में हुई उत्तर प्रदेश अल्पसंख्यक कल्याण विभाग की समीक्षा बैठक में लिए गए फैसलों का भी जिक्र किया गया है.